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Wednesday,  
15<sup>th</sup> December, 2021  
24 Agrahayana, 1943 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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## RAJYA SABHA

Wednesday, the 15<sup>th</sup> December, 2021/24 Agrahayana, 1943 (Saka)

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair*

### PAPERS LAID ON THE TABLE

#### Notifications of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V. K. SINGH): Sir, I lay on the Table:-

(i) A copy (in English and Hindi) of the Ministry of Road Transport and Highways, Notification No. S.O. 3627 (E), dated the 6<sup>th</sup> September, 2021, constituting the National Road Safety Board, to exercise the powers conferred on, and to perform the functions assigned to it, issued under sub-section (1) of Section 215B of the Motor Vehicles Act, 1988.

(ii) A copy (in English and Hindi) of the Ministry of Road Transport and Highways, Notification No. G.S.R. 615 (E), dated the 6<sup>th</sup> September, 2021, publishing the National Road Safety Board Rules, 2021, issued under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.

[Placed in Library. For (i) and (ii), See No. L.T .5878/17/21]

(iii) A copy each (in English and Hindi) of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Authority of India Act, 1956 along with Delay Statements :-

(1) S.O. 2721 (E), dated the 7<sup>th</sup> July, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August 2005 to substitute certain entries in the original Notification.

(2) S.O. 2722 (E), dated the 7<sup>th</sup> July, 2021, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the function relating to the development and maintenance of certain stretch of National Highway No. 52, as specified therein.

- (3) S.O. 2723 (E), dated the 7th July, 2021, amending Notification No. S.O. 496 (E), dated the 12th February, 2015 to omit certain entries in the original Notification.
- (4) S.O. 2724 (E), dated the 7th July, 2021, amending Notification No. S.O. 4026 (E), dated the 20th August, 2018, to omit certain entries in the original Notification.
- (5) S.O. 2725 (E), dated the 7th July, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (6) S.O. 2738 (E), dated the 8th July, 2021, declaring New National Highway No. 139W and inserting its description in the Schedule to the said Act.
- (7) S.O. 2739 (E), dated the 8th July, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (8) S.O. 2740 (E), dated the 8th July, 2021, directing that the Border Roads Organisation under Border Road Development Board shall exercise the function relating to the development and maintenance of certain stretches of National Highways specified therein.
- (9) S.O. 2895 (E), dated the 20th July, 2021, amending Notification No. S.O. 689(E) dated the 4th April, 2011 to substitute certain entries in the original Notification.
- (10) S.O. 2945 (E), dated the 27th July, 2021, amending Notification No. S.O. 689(E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (11) S.O. 2979 (E), dated the 28th July, 2021, declaring the new National Highway No. 227B and inserting its description in the Schedule to the said Act.
- (12) S.O. 2980 (E), dated the 28th July, 2021, declaring the new National Highway No. 543K and inserting its description in the Schedule to the said Act.
- (13) S.O.2982 (E), dated the 28th July, 2021, amending Notification No. S.O. 1096(E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (14) S.O. 3080 (E), dated the 30th July, 2021, declaring the New National Highway No.s 344G and 344BG and inserting their descriptions in the Schedule to the said Act.

- (15) S.O. 3081 (E), dated the 30th July, 2021, declaring the New National Highway No. 202K and inserting its description in the Schedule to the said Act.
- (16) S.O. 3082 (E), dated the 30th July, 2021, amending Notification No. S.O. 689(E) dated the 4th April, 2011 to substitute certain entries in the original Notification.
- (17) S.O. 3227 (E), dated the 11th August, 2021, amending Notification No. S.O. 1034 (E), dated the 17th April, 2015 to substitute certain entries in the original Notification.
- (18) S.O. 3228 (E), dated the 11th August, 2021, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the function relating to the development and maintenance of certain stretch of National Highways specified therein.
- (19) S.O. 3229 (E), dated the 11th August, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (19) See No. L.T. 5879/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:-

- (1) S.O. 3092 (E), dated the 2<sup>nd</sup> August, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 229.200 to K.M. 243.600 (Rewa Bypass) on National Highway No. 7, in the State of Madhya Pradesh.
- (2) S.O. 3166 (E), dated the 6<sup>th</sup> August, 2021, regarding the rate of fee to be collected from users of the stretches from K.M. 0.000 to K.M. 8.310 and from K.M. 20.700 to K.M. 61.000 (Obedulaganj to Itarsi Section) on National Highway No. 69 (New National Highway – 46), in the State of Madhya Pradesh.
- (3) S.O. 3230 (E), dated the 11<sup>th</sup> August, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005, to substitute certain entries in the original Notification.
- (4) S.O. 3231 (E), dated the 11<sup>th</sup> August, 2021, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the function relating to the development and maintenance of certain stretch of New National Highway-6, as specified therein.

- (5) S.O. 3232 (E), dated the 11<sup>th</sup> August, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005, to substitute certain entries in the original Notification.
- (6) S.O. 3234 (E), dated the 11<sup>th</sup> August, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005, to substitute certain entries in the original Notification.
- (7) S.O. 3358 (E), dated the 17<sup>th</sup> August, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 255.300 to K.M. 301.200 (Goharganj to Bhopal Section) on National Highway No. 12 (New National Highway – 46), in the State of Madhya Pradesh.
- (8) S.O. 3381 (E), dated the 18<sup>th</sup> August, 2021, declaring new National Highway No. 168G and inserting its description in the Schedule to the said Act.
- (9) S.O. 3412 (E), dated the 19<sup>th</sup> August, 2021, regarding the rate of fee to be collected from users of the stretches from K.M. 124.732 to K.M. 162.132 and from K.M. 57.936 to K.M. 74.000 (Jhansi - Khajuraho Section and Bameetha – Satna Section) on National Highway No. 75/76 and National Highway No. - 75 (New National Highway – 39) respectively, in the State of Madhya Pradesh.
- (10) S.O. 3459 (E), dated the 24<sup>th</sup> August, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 50.885 (Dabwali – Situgunno - Abohar Section) on National Highway No. 354E, in the State of Punjab.
- (11) S.O. 3506 (E), dated the 26<sup>th</sup> August, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 86.199 (Chandigarh Ludhiana Section) on National Highway No. 95 and National Highway No. 21, in the State of Punjab.
- (12) S.O. 3589 (E), dated the 2<sup>nd</sup> September, 2021, amending Notification No. S.O. 1711 (E), dated the 29<sup>th</sup> April, 2021 to substitute certain entries in the Original Notification.
- (13) S.O. 3590 (E), dated the 2<sup>nd</sup> September, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 58.600 to K.M. 140.040 (Palamaneru - Krishnagiri Section) on National Highway No. 42 (Old National Highway – 219), in the State of Andhra Pradesh.
- (14) S.O. 3616 (E), dated the 3<sup>rd</sup> September, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 15.320 to K.M. 85.204 (Gundugolanu-Devarapalli-Kovvuru Section) on National

Highway No. 16 (old SH 107), in the State of Andhra Pradesh.

- (15) S.O. 3620 (E), dated the 6<sup>th</sup> September, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 140.000 to K.M. 188.826 (Lakhimpur - Sisyra Section) on National Highway No. 730, in the State of Uttar Pradesh.
- (16) S.O. 3622 (E), dated the 6<sup>th</sup> September, 2021, declaring new National Highway No. 716G and inserting its description in the Schedule to the said Act.
- (17) S.O. 3623 (E), dated the 6<sup>th</sup> September, 2021, amending Notification No. S.O. 689 (E), dated the 4<sup>th</sup> April, 2011, to substitute certain entries in the original Notification.
- (18) S.O. 3624 (E), dated the 6<sup>th</sup> September, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the original Notification.
- (19) S.O. 3654 (E), dated the 9<sup>th</sup> September, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 380.000 to K.M. 440.000 (Pimpalgaon-Nashik-Gonde section) on National Highway No. 3, in the State of Maharashtra.
- (20) S.O. 3655 (E), dated the 9<sup>th</sup> September, 2021, regarding the rate of fee to be collected from users of certain stretches of National Highway 552 Extension specified therein (Mihona-Lahar-Daboh-Bhander-Uttar Pradesh Border Section), in the State of Madhya Pradesh.
- (21) S.O. 3759 (E), dated the 15<sup>th</sup> September, 2021, amending Notification No. S.O. 2414 (E), dated the 22<sup>nd</sup> July, 2020 to substitute certain entries in the original Notification.
- (22) S.O. 3955 (E), dated the 24<sup>th</sup> September, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 245.000 to K.M. 323.100 (Madhya Pradesh/Chhattisgarh Border-Surajpur Section) on National Highway No. 43 (Old National Highway 78), in the State of Chhattisgarh.
- (23) S.O. 3965 (E), dated the 25<sup>th</sup> September, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 536.000 to K.M. 430.100 (Palanpur-Radhanpur-Samakhiyali Section) on National Highway No. 27 in the State of Gujarat.
- (24) S.O. 3984 (E), dated the 27<sup>th</sup> September, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the original Notification.

- (25) S.O. 3985 (E), dated the 27<sup>th</sup> September, 2021, amending Notification No. S.O. 689 (E), dated the 4<sup>th</sup> April, 2011 to substitute certain entries in the original Notification.
- (26) S.O. 3986 (E), dated the 27<sup>th</sup> September, 2021, declaring new National Highway No. 163G and inserting its description in the Schedule to the said Act.
- (27) S.O. 3987(E), dated the 27<sup>th</sup> September, 2021, declaring new National Highway No. 137G and inserting its description in the Schedule to the said Act.
- (28) S.O. 3988 (E), dated the 27<sup>th</sup> September, 2021, declaring new National Highway No. 216E and inserting its description in the Schedule to the said Act.
- (29) S.O. 3989 (E), dated the 27<sup>th</sup> September, 2021, declaring new National Highway No. 216H and inserting its description in the Schedule to the said Act.
- (30) S.O. 4074 (E), dated the 5<sup>th</sup> October, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 209.230 to K.M. 272.590 (Sultanpur-Varanasi section) on National Highway No. 56 (New National Highway - 731 and New National Highway-31) in the State of Uttar Pradesh.
- (31) S.O. 4201 (E), dated the 11<sup>th</sup> October, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the original Notification.
- (32) S.O. 4203 (E), dated the 11<sup>th</sup> October, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the Original Notification as specified therein.
- (33) S.O. 4204 (E), dated the 11<sup>th</sup> October, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the Original Notification as specified therein.
- (34) S.O. 4211 (E), dated the 11<sup>th</sup> October, 2021, regarding rate of fee to be collected from users of the stretch from KM. 387.100 to KM. 456.100 (Old National Highway No.1) (Jalandhar Amritsar Section) on National Highway No. 3 in the State of Punjab.
- (35) S.O. 4212 (E), dated the 12<sup>th</sup> October, 2021, regarding rate of fee to be collected from users of the stretches from KM. 0.00 to KM. 42.420 and from KM. 43.250 to KM. 68.174 (Tharad-Dhanera-Panthawada section) on National Highway No. 168, in the State of Gujarat.



- (36) S.O. 4213 (E), dated the 12<sup>th</sup> October, 2021, regarding rate of fee to be collected from users of the stretch from Km. 0.000 to KM. 44.800 (UP/Haryana border-Rohna section) on the National Highway No. 334B in the State of Haryana.
- (37) S.O. 4214 (E), dated the 12<sup>th</sup> October, 2021, regarding rate of fee to be collected from users of the stretch from KM. 129.000 to KM. 271.400 on the National Highway No. 47A (Old National Highway-59A) in the State of Madhya Pradesh.
- (38) S.O. 4439 (E), dated the 25<sup>th</sup> October, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the Original Notification as specified therein.
- (39) S.O. 4497 (E), dated the 28<sup>th</sup> October, 2021, regarding rate of fee to be collected from users of the stretch from KM. 0.00 to KM. 33.600 (Sanchore - Dhanera - Deesa Road) on the National Highway No. 168A in the State of Rajasthan and Gujarat.
- (40) S.O. 4588 (E), dated the 2<sup>nd</sup> November, 2021, regarding rate of fee to be collected from users of the stretch from KM.0.000 to KM. 109.655) (Bar-Bilara-Jodhpur Section) on the National Highway No. 112 (New National Highway-25) in the State of Rajasthan.
- (41) S.O. 4593 (E), dated the 3<sup>rd</sup> November, 2021, regarding rate of fee to be collected from users of the stretch from KM. 589.600 to KM.536.000 (Palanpur-Radhanpur-Samakhiyali Section) on the National Highway No. 27 in the State of Gujarat.
- (42) S.O. 4561 (E), dated the 1<sup>st</sup> November, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the Original Notification as specified therein.
- (43) S.O. 4623 (E), dated the 9<sup>th</sup> November, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the Original Notification as specified therein.
- (44) S.O. 4625 (E), dated the 9<sup>th</sup> November, 2021, amending Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005 to substitute certain entries in the Original Notification as specified therein.

- (45) S.O. 4765 (E), dated the 17<sup>th</sup> November, 2021, regarding rate of fee to be collected from users of the stretches from KM. 546.420 to KM. 653.770 (Lakhandon — Mohgaon — Khawasa — Madhya Pradesh/Maharashtra Border Section) on the National Highway No. 7 (New National Highway-44) in the State of Madhya Pradesh.

[Placed in Library. For (1) to (45) See No.L.T. 5880/17/21]

- (v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 11 of the National Highways Authority of India Act, 1988 along with Delay Statement:-

- (1) S.O. 2720 (E) dated 7<sup>th</sup> July, 2021, entrusting certain stretches of National Highway No. 365BG to National Highways Authority of India.
- (2) S.O. 2981 (E), dated the 28<sup>th</sup> July 2021, entrusting certain stretches of National Highways No. NH-12 (New NH-45) as specified therein to the National Highways Authority of India.
- (3) S.O. 3225 (E), dated the 11<sup>th</sup> August 2021, entrusting new NH No. 320B (The highway starting from its junction with NH-320 near Gola connecting Bariatu, Pancha and terminating at its junction with NH-20 near Ormanjhi in the State of Jharkhand) to the National Highways Authority of India.

[Placed in Library. For (1) to (3) See No.L.T. 5881/17/21]

- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 11 of the National Highways Authority of India Act, 1988:-

- (1) S.O. 3233 (E), dated the 11<sup>th</sup> August, 2021, entrusting certain stretch of NH-69, as specified therein, to the National Highways Authority of India.
- (2) S.O. 3625 (E), dated the 6<sup>th</sup> September, 2021, amending Notification No. S.O. 2365 (E), dated the 12<sup>th</sup> July, 2016 to omit/substitute certain entries in the original Notification.
- (3) S.O. 3626 (E), dated the 6<sup>th</sup> September, 2021, amending Notification No. S.O. 1457 (E), dated the 9<sup>th</sup> May, 2017 to omit/ substitute certain entries in the original Notification.
- (4) S.O. 4200 (E), dated the 11<sup>th</sup> October, 2021, entrusting certain stretch of National Highway No. 561A, as specified therein to the National Highways Authority of India.

(5) S.O. 4202 (E), dated the 11<sup>th</sup> October, 2021, amending Notification No. S.O. 1395 (E), dated the 28<sup>th</sup> May, 2014 to substitute certain entries in the Original Notification as specified therein.

(6) S.O. 4622 (E), dated the 9<sup>th</sup> November, 2021, entrusting certain stretches of National Highway No. National Highway — 12 (New National Highway — 52), as specified therein, to the National Highways Authority of India.

(7) S.O. 4624 (E), dated the 9<sup>th</sup> November, 2021, entrusting certain stretches of National Highway No. National Highway — 13 (New National Highway - 169), as specified therein, to the National Highways Authority of India.

[Placed in Library. For (1) to (7) *See* No. L.T. 5882/17/21]

### **Notifications of the Ministry of Home Affairs**

**गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy (in English and Hindi) of the Ministry of Home Affairs, Notification No. G.S.R. 554 (E), dated the 11<sup>th</sup> August, 2021, publishing the Immigration (Carriers' Liability) (Amendment) Rules, 2021, under Section 9 of the Immigration (Carriers' Liability) Act, 2000.

[Placed in Library. *See* No. L.T. 5503/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (2) of Section 3 of the Registration of Foreigners Act, 1939:-

(1) G.S.R. 801 (E), dated the 15<sup>th</sup> November, 2021, publishing the Registration of Foreigners (Amendment) Rules, 2021.

(2) G.S.R. 822 (E), dated the 23<sup>rd</sup> November, 2021, publishing corrigendum to the Notification No. G.S.R.801 (E), dated the 12<sup>th</sup> November, 2021.

[Placed in Library. For (1) and (2), *See* No.L.T. 5505/17/21]

**I. Notifications of the Ministry of Finance**

**II. Report and Accounts (2020-21) of IEG, Delhi and related papers.**

**वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. S.O. 3814 (E), dated the 17<sup>th</sup> September, 2021, extending the last date for filing of declaration under certain Direct Tax Acts, specified therein, till the 31<sup>st</sup> day of March, 2022, under sub-section (1) of Section 3 of the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5629/17/21]

- (ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 831 (E), dated the 23<sup>rd</sup> November, 2021, publishing the Income tax (32<sup>nd</sup> Amendment), Rules, 2021, under Section 296 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5630/17/21]

- (iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. 20 of 2021 (E), dated the 25<sup>th</sup> November, 2021, publishing the Guidelines under sub-section (4) of Section 194-O, sub-section (3) of Section 194Q and sub-section (1-I) of Section 206C of the Income-tax Act, 1961, under Section 296 of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5631/17/21]

- (iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 842 (E), dated the 1<sup>st</sup> December, 2021, publishing the Central Goods and Services Tax (Ninth Amendment) Rules, 2021, under Section 166 of the Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5626/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 581 (E), dated the 19th August, 2021, amending Notification No. G.S.R. 413 (E) dated the 8th May, 2000, to insert certain entries in the original Notification, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5632/17/21]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 847 (E), dated the 6th December, 2021, imposing anti-dumping duty on imports of certain goods, specified therein, originating in or exported from, the People's Republic of China, for a period of five years, from the date of publication of the Notification in the Official Gazette, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5748/17/21]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/26, dated the 30<sup>th</sup> July, 2021, publishing the Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021/27, dated the 30<sup>th</sup> July, 2021, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2021.
- (3) No. SEBI/LAD-NRO/GN/2021/28, dated the 30<sup>th</sup> July, 2021, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2021.
- (4) No. SEBI/LAD-NRO/GN/2021/29, dated the 3<sup>rd</sup> August, 2021, publishing the Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2021.
- (5) No. SEBI/LAD-NRO/GN/2021/31, dated the 3<sup>rd</sup> August, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Third Amendment) Regulations, 2021.

- (6) No. SEBI/LAD-NRO/GN/2021/33, dated the 3<sup>rd</sup> August, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2021.
- (7) No. SEBI/LAD-NRO/GN/2021/34, dated the 3<sup>rd</sup> August, 2021, publishing the Securities and Exchange Board of India (Investment Advisers) (Third Amendment) Regulations, 2021.
- (8) No. SEBI/LAD-NRO/GN/2021/35, dated the 3<sup>rd</sup> August, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2021.
- (9) No. SEBI/LAD-NRO/GN/2021/36, dated the 5<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2021.
- (10) SEBI/LAD-NRO/GN/2021/38, dated the 6<sup>th</sup> August, 2021, publishing Corrigendum to Notification No. SEBI/LAD-NRO/GN/2021/35, dated the 3<sup>rd</sup> August, 2021.
- (11) No. SEBI/LAD-NRO/GN/2021/39, dated the 9<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) Regulations, 2021.
- (12) No. SEBI/LAD-NRO/GN/2021/40, dated the 13<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) Regulations, 2021.
- (13) No. SEBI/LAD-NRO/GN/2021/41, dated the 13<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2021.
- (14) No. SEBI/LAD-NRO/GN/2021/42, dated the 13<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2021.
- (15) No. SEBI/LAD-NRO/GN/2021/45, dated the 13<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2021.
- (16) No. SEBI/LAD-NRO/GN/2021/46, dated the 13<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2021.

- (17) No. SEBI/LAD-NRO/GN/2021/47, dated the 7<sup>th</sup> September, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2021.
- (18) No. SEBI/LAD-NRO/GN/2021/48, dated the 7<sup>th</sup> September, 2021, publishing Notification under the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007.
- (19) No. SEBI/LAD—NRO/GN/2021/49, dated the 7<sup>th</sup> September, 2021, publishing Notification under the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007.
- (20) No. SEBI/LAD—NRO/GN/2021/52, dated the 26<sup>th</sup> October, 2021, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2021.
- (21) SEBI/LAD-NRO/GN/2021/55, dated the 9<sup>th</sup> November, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Sixth Amendment) Regulations, 2021.
- (22) SEBI/LAD—NRO/GN/2021/56, dated the 9<sup>th</sup> November, 2021, publishing the Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2021.
- (23) SEBI/LAD—NRO/GN/2021/57, dated the 9<sup>th</sup> November, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fifth Amendment) Regulations, 2021.

[Placed in Library. For (1) to (23) See No. L.T.5622/17/21]

- (viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 2844 (E), dated the 21<sup>st</sup> August, 2020, appointing the 21<sup>st</sup> of August, 2020 as the date on which certain provisions of the said Act, as specified therein, shall come into force, under Section 29 of the International Financial Services Centre Authority Act, 2019.

[Placed in Library. See No. L.T. 5883/17/21]

- (ix) A copy (in English only) \* of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 2869 (E), dated the 26<sup>th</sup> August, 2020, publishing Corrigendum to Notification No. S.O. 2844 (E), dated the 21<sup>st</sup> August, 2020, under Section 29 of the International Financial Services Centre Authority Act, 2019.
- (x) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. G.S.R. 520 (E), dated the 30<sup>th</sup> July, 2021, publishing the Securities Contracts (Regulation) (Second Amendment) Rules, 2021, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. For (ix) and (x), See No. L.T. 5884/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2020-21, together with Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5745/17/21]

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5745/17/21]

**Report and Accounts (2020-21) of NIESBUD, NOIDA and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: —

- (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), NOIDA, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5749/17/21]

- (b) Review by Government on the working of above Institute.

[Placed in Library. See No. L.T. 5749/17/21]

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\* Ministry of Finance (Department of Economic Affairs) has *vide* O.M. No. 01/15/Em/2001 (Part) dated the 6<sup>th</sup> December, 2021 informed that Notification No. S.O. 2844 (E), dated 21<sup>st</sup> August, 2020 had an error in the English version only and hence the corrigendum was issued *vide* Notification No. S.O. 2869 (E) dated the 26<sup>th</sup> August, 2021, in English only.



**Reports and Accounts of various programme, institution, authority and organisation for various years and related papers.**

**शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपूर्णा देवी) :** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) (a) Annual Report of the Samagra Shiksha, Manipur, for the year 2019-20.  
 (b) Review by Government on the working of the above Programme.  
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5855/17/21]

- (ii) (a) Annual Report and Accounts of the, Samagra Shiksha Programme, Union Territory of Chandigarh, for the year 2020-21, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Programme.

[Placed in Library. See No. L.T. 5759/17/21]

- (iii) (a) Annual Report of the Samagra Shiksha, Universalization of Elementary Education Mission (UEEM), Delhi, for the year 2019-20.  
 (b) Review by Government on the working of the above Programme.  
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5886/17/21]

- (iv) (a) Annual Report of the Samagra Shiksha, UT of Lakshadweep, for the year 2019-20.  
 (b) Annual Accounts of the Samagra Shiksha, UT of Lakshadweep, for the year 2019-20, and the Audit Report thereon.  
 (c) Review by Government on the working of the above Programme.  
 (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5887/17/21]

- (v) (a) Annual Report and Accounts of the National Bal Bhavan (NBB), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.  
 (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (v)(a) and (b) See No.L.T.5884/17/21]

- (vi) (a) Annual Report and Accounts of the National Bal Bhavan (NBB), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Institution.  
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5755/17/21]

- (vii) (a) Annual Report of the Odisha School Education Programme Authority, Odisha, implementing the Samagra Shiksha, Odisha, for the year 2020-21.  
 (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 5757/17/21]

- (viii) (a) Annual Report of the Central Tibetan Schools Administration (CTSA), Delhi, for the year 2020-21.  
 (b) Annual Accounts of the Central Tibetan Schools Administration (CTSA), Delhi, for the year 2020-21, and the Audit Report thereon.  
 (c) Review by Government on the working of the above Organisation.

[Placed in Library. See No. L.T. 5890/17/21]

#### **Report and Accounts (2020-21) of NCUI, New Delhi and related papers**

**सहकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) :** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report of the National Cooperative Union of India (NCUI), New Delhi, for the year 2020-21.  
 (b) Annual Accounts of the National Cooperative Union of India (NCUI), New Delhi, for the year 2020-21, and the Audit Report thereon.  
 (c) Review by Government on the working of the above Cooperative Union.

[Placed in Library. See No. L.T. 5844/17/21]

#### **Report and Accounts (2020-21) of REPCO BANK, Chennai and related papers.**

**श्री नित्यानन्द राय:** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Fifty-second Annual Report and Accounts of the Repatriates Co-operative Finance and Development Bank Limited (REPCO BANK), Chennai, for the

year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bank.

[Placed in Library. See No. L.T. 5841/17/21]

SHRI JAIRAM RAMESH: His name is not here. ...*(Interruptions)*...

MR. CHAIRMAN: Whatever name I have approved, I am calling it. ...*(Interruptions)*..

**I. Reports of CCPD, New Delhi for various years and related papers**

**II. Report and Accounts (2015-16) of NCBC, New Delhi and related papers**

**III. Reports and Accounts of various organisations for various years and related papers**

**IV. MoU between the Government of India and ALIMCO, Kanpur, Uttar Pradesh**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI A. NARAYANASWAMY) : Sir, I lay on the Table:-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 78 of the Persons with Disabilities Act, 2016:—

(i) (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi, for the year 2015-16.

(b) Explanatory Memorandum on the above Report.

(ii) (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi, for the year 2016-17.

(b) Explanatory Memorandum on the above Report.

(iii) (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi, for the year 2017-18.

(b) Explanatory Memorandum on the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) to (iii), See No. L.T. 5848/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 15 of the National Commission for Backward Classes Act, 1993:—

(a) Annual Report and Accounts of the National Commission for Backward Classes (NCBC), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.

(b) Memorandum of action taken on the Annual Report of the National Commission for Backward Classes, for the year 2015-16.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 5842/17/21]

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Gram Bharti Mahila Mandal, Madhya Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Mandal.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5851/17/21]

(ii) (a) Annual Report and Accounts of the NIC Institute of Technology, West Bengal, for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5855/17/21]

(iii) (a) Annual Report and Accounts of the Manindranath Banerjee Memorial Society, West Bengal for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5853/17/21]

- (iv) (a) Annual Report and Accounts of the THREDZ Information Technology Pvt. Ltd. Telangana, for the year 2018-19, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Company.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5856/17/21]

- (v) (a) Annual Report and Accounts of the Bankura School of Hotel Management, West Bengal, for the year 2017-18, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above School.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (vi) (a) Annual Report and Accounts of the Bankura School of Hotel Management, West Bengal, for the year 2018-19, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above School.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (v) and (vi), See No. L.T. 5850/17/21]

- (vii) (a) Annual Report and Accounts of the Mahila Mandal Barmer Agor, Rajasthan, for the year 2017-18, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Mandal.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5849/17/21]

- (viii) (a) Annual Report and Accounts of the Centre of Technology and Entrepreneurship Development (CTED), Uttar Pradesh, for the year 2017-18, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Centre.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5852/17/21]

- (ix) (a) Annual Report and Accounts of the Madhumoy Srilekha Education and Welfare Society, West Bengal, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5854/17/21]

- (x) (a) Annual Report and Accounts of the Mahatma Gandhi Seva Sangh, Parbhani, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Sangh.

[Placed in Library. For See No. L.T. 5514/17/21]

- (xi) (a) Annual Report and Accounts of the Sri Dakshinya Bhava Samithi Guntur, Andhra Pradesh for the year 2011-12, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Samithi.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5515/17/21]

- (xii) (a) Annual Report and Accounts of the Amar Jyoti Charitable Trust, Delhi for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Trust.

[Placed in Library. See No. L.T. 5516/17/21]

- (xiii) (a) Annual Report and Accounts of the Society for Education of the Deaf and Blind, Vizianagaram, Andhra Pradesh for the year 2011-12, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5517/17/21]

- (xiv) (a) Annual Report and Accounts of the Vrindavan Shiksha Evam Jankalyan Smiti, Kaushambi, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Samiti.  
[Placed in Library. See No. L.T. 5518/17/21]
- (xv) (a) Annual Report and Accounts of the North Bengal Handicapped Rehabilitation Society, Darjeeling, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Society.  
[Placed in Library. See No. L.T. 5519/17/21]
- (xvi) (a) Annual Report and Accounts of the Centre for Mental Hygiene, Imphal, Manipur, for the year 2013-14, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Centre.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.  
[Placed in Library. See No. L.T. 5520/17/21]
- (xvii) (a) Annual Report and Accounts of the National Institute of Mental Health Rehabilitation (NIMHR), Sehore, Madhya Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.  
[Placed in Library. See No. L.T. 5512/17/21]
- (xviii) (a) Annual Report and Accounts of the Narayan Seva Sansthan, Udaipur, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Sansthan.  
[Placed in Library. See No. L.T. 5513/17/21]
- IV. Memorandum of Understanding between the Government of India [Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice and Empowerment] and the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, Uttar Pradesh for the year 2020-21.  
[Placed in Library. See No. L.T. 5521/17/21]

**I. Notifications of the Ministry of Education****II. Reports and Accounts of various educational institutes, universities and councils for various years and related papers**

**श्रीमती अन्नपूर्णा देवी:** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under Section 37 of the Indian Institutes of Management Act, 2017, along with Delay Statements:-

- (1) No. 8-9/2021-Ts.V., dated the 27<sup>th</sup> August, 2021, publishing the Indian Institute of Management Raipur Regulation, 2021.
- (2) No. IIM/ASR/D/1/21-103, dated the 20<sup>th</sup> September, 2021, publishing the Indian Institute of Management Amritsar Regulations, 2021.
- (3) IIMR/Admin/2021/61, dated the 26<sup>th</sup> October, 2021, publishing the Indian Institute of Management Rohtak Regulations, 2021.
- (4) No. 8-9/2021-TS.V., dated the 1<sup>st</sup> November, 2021, publishing the Indian Institute of Management Jammu Regulations, 2021.
- (5) No. 8-9/2021-TS.V(iv), dated the 12<sup>th</sup> November, 2021, publishing the Indian Institute of Management Tiruchirappalli Regulations, 2021.

[Placed in Library. For (1) to (5) See No. L.T. 5893/17/21]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Sambalpur, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5775/17/21]

- (ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Visakhapatnam for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5772/17/21]



- (iii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Calcutta for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.  
[Placed in Library. See No. L.T. 5773/17/21]
- (iv) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Amritsar for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) above.  
[Placed in Library. See No. L.T. 5439/17/21]
- (B) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:—
- (i) (a) Annual Report of the Central University of Rajasthan, Ajmer, for the year 2020-21.
- (b) Annual Accounts of the Central University of Rajasthan, Ajmer, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.  
[Placed in Library. See No. L.T. 5777/17/21]
- (ii) (a) Annual Report of the Central University of Guajrat, Gandhinagar, for the year 2020-21.
- (b) Annual Accounts of the Central University of Gujarat, Gandhinagar, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.  
[Placed in Library. See No. L.T. 5784/17/21]
- (iii) (a) Annual Report of the Central University of Odisha, Koraput, Odisha, for the year 2020-21.
- (b) Review by Government on the working of the above University.  
[Placed in Library. See No. L.T. 6604/17/21]

- (iv) Annual Accounts of the Central University of Kashmir, UT of Jammu and Kashmir, for the year 2019-20, and the Audit Report thereon.

[Placed in Library. See No. L.T. 5783/17/21]

- (v) (a) Thirteenth Annual Report of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh, for the year 2020-21.

(b) Review by Government on the working of the above University.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (iv) above.

[Placed in Library. See No. L.T. 5779/17/21]

- (C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 33 of the Manipur University Act, 2005:-

(a) Annual Report of the Manipur University, Canchipur, Imphal, for the year 2019-20.

(b) Annual Accounts of the Manipur University, Canchipur, Imphal, for the year 2019-20 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 5767/17/21]

- (D) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:-

(a) Annual Report of the Indian Institute of Technology (IIT), Bhilai, Chhattisgarh, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Bhilai, Chhattisgarh, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5792/17/21]

- (E) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 of the Mizoram University Act, 2000:—

(a) Annual Report of the Mizoram University, Aizawl, for the year 2020-21.

(b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 5789/17/21]

(F) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the SPA Act, 2014:—

(a) Annual Report and Accounts of the School of Planning and Architecture (SPA), Vijayawada, Andhra Pradesh for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 5445/17/21]

(G) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 27 and sub-section (4) of Section 28 of the Jamia Millia Islamia, Act, 1988:-

(a) Annual Report of the Jamia Millia Islamia, New Delhi, for the year 2020-21.

(b) Annual Accounts of the Jamia Millia Islamia, New Delhi, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 5765/17/21]

(H) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology, Science, Education and Research Act, 2007:-

(i) (a) Annual Report and Accounts of the National Institute of Technology, Calicut, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5766/17/21]

(ii) (a) Annual Report and Accounts of the National Institute of Technology, Goa, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5444/17/21]

- (iii) (a) Annual Report and Accounts of the National Institute of Technology, Jamshedpur, Jharkhand, for the year 2020-21, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Institute.  
 [Placed in Library. See No. L.T. 5762/17/21]
- (iv) (a) Annual Report and Accounts of the National Institute of Technology, Arunachal Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Institute.  
 [Placed in Library. See No. L.T. 5764/17/21]
- (v) (a) Annual Report and Accounts of the National Institute of Technology, Sikkim, for the year 2020-21, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Institute.  
 [Placed in Library. See No. L.T. 5763 /17 /21]
- (vi) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Tirupati, Andhra Pradesh, for the year 2020-21.  
 (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Tirupati, Andhra Pradesh, for the year 2020-21, and the Audit Report thereon.  
 (c) Review by Government on the working of the above Institute.  
 [Placed in Library. See No. L.T. 5441/17/21]
- (vii) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2020-21, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) and (ii) above.  
 [Placed in Library. See No. L.T. 5442/17/21]

(I) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 28 of the Indira Gandhi National Open University Act, 1985:-

(a) Annual Report of the Indira Gandhi National Open University (IGNOU), New Delhi, for the year 2020-21.

(b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 5438/17/21]

(J) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Accounts of the Nagaland University, Lumani, Nagaland, for the year, 2019-20, under sub-section (4) of Section 32 of the Nagaland University Act, 1989 and the Audit Report thereon.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5780/17/21]

(ii) (a) Annual Report and Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, Andhra Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5782/17/21]

(iii) (a) Annual Report and Accounts of the National Institute of Technical Teachers Training and Research (NITTTR), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5761/17/21]

(iv) (a) Annual Report and Accounts of the National Institute of Technical Teachers Training and Research (NITTTR), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5760/17/21]

- (v) (a) Annual Report and Accounts of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5894/17/21]

- (vi) (a) Annual Report and Accounts of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4986/17/21]

- (vii) (a) Annual Report and Accounts of the Indian Council of Social Science Research (ICSSR), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (viii) (a) Annual Report and Accounts of the Indian Council of Social Science Research (ICSSR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (vii) and (viii) See No. L.T. 4979/17/21]

- (ix) (a) Annual Report and Accounts of the Indian Council of Historical Research (ICHR), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4985/17/21]

- (x) (a) Annual Report and Accounts of the All India Council for Technical Education (AICTE), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Council.  
[Placed in Library. See No. L.T. 5447/17/21]
- (xi) (a) Annual Report and Accounts of the Central Institute of Classical Tamil (CICT), Chennai, for the year 2019-20, together with the Auditor's Report on the Accounts.  
(b) Statement by Government accepting the above Report.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.  
[Placed in Library. See No. L.T. 5446/17/21]
- (xii) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.  
[Placed in Library. See No. L.T. 5448/17/21]
- (xiii) (a) Annual Report and Accounts of the National Institute of Technical Teachers Training and Research (NITTTR), Chandigarh, for the year 2020-21, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
[Placed in Library. See No. L.T. 5440/17/21]
- (xiv) (a) Annual Report of the Indian Institute of Science (IISc), Bangalore, for the year 2019-20.  
(b) Annual Accounts of the Indian Institute of Science (IISc), Bangalore, for the year 2019-20 and the Audit Report thereon.  
(c) Review by Government on the working of the above Institute.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 5443/17/21]

**Report and Accounts (2019-20) of CIF, Mumbai and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Childline India Foundation (CIF), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Foundation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5845/17/21]

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**STATEMENT BY MINISTER**

**Status of implementation of recommendations/observations contained in the Two Hundred and Twenty-ninth Report of the Department-related Parliamentary Standing Committee on Home Affairs**

**गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) :** महोदय, मैं "कोविड-19 विश्वव्यापी महामारी के प्रबंधन और संबंधित मुद्दों" के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ उनतीसवें प्रतिवेदन में अंतर्विष्ट सिफ़ारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

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**MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN INSTITUTE OF  
SCIENCE, BANGALORE**

**शिक्षा मंत्री; तथा कौशल विकास और उद्यमशीलता मंत्री (श्री धर्मेन्द्र प्रधान) :** महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ:-

"कि भारतीय विज्ञान संस्थान, बंगलौर के विनियमों के विनियम 3.1 और 3.1.1 के साथ पठित उस संस्थान की संपत्तियों और निधियों के प्रशासन और प्रबंधन के लिए योजना के खंड 9.1(ड) में अंतर्विष्ट उपबंधों के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, अपने सदस्यों में से एक सदस्य को चार वर्ष के कार्यकाल 2022-2025 के लिए भारतीय विज्ञान संस्थान, बंगलौर की परिषद का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

*The question was put and the motion was adopted*

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**MOTION FOR ELECTION TO THE CENTRAL SILK BOARD**

THE MINISTER OF COMMERCE AND INDUSTRY; THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND THE MINISTER OF TEXTILES (SHRI PIYUSH GOYAL): Sir, I move the following Motion:—

"That in pursuance of Section 4(3) (c) and Section 4(5) of the Central Silk Board Act, 1948, read with Rule 5(1) of the Central Silk Board Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, two Members from amongst the Members of the House to be members of the Central Silk Board."

*The question was put and the motion was adopted*

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**MATTER RAISED WITH PERMISSION**

SHRI P. CHIDAMBARAM (Maharashtra): Please allow half a minute.  
...(Interruptions)...

SHRI ANAND SHARMA (Himachal Pradesh): We have given notice.  
...(Interruptions)...

**श्री सभापति:** आपको नोटिस देना पड़ेगा। ...(व्यवधान)... Please, I have not received any notice. Once I receive it, I will go through it. आप सब लोग अपनी जगह पर बैठ जाइए।

...(व्यवधान)... And, regarding the other notices by Sushmitaji and Sivadasanji, I have not admitted them. ...(Interruptions)... What is this? You all belong to one party, I thought. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, I just want to mention the notice. ...(Interruptions)...

MR. CHAIRMAN: No, you can't. I know the rule. If you have sent notice, I have not received any. No...(Interruptions)... Now, Zero Hour, Dr. Sasmit Patra. ...(Interruptions)... If notice is there, I will go through the notice and then get back to you. ...(Interruptions)... Please...(Interruptions)...

**Need for additional housing units under the *Pradhan Mantri Aawas Yojana (Gramin)*  
for the State of Odisha**

**डा. सस्मित पात्रा (ओडिशा) :** सभापति महोदय, आज मेरे जीरो ऑवर का संदर्भ यह है कि 'प्रधान मंत्री आवास योजना' पर ओडिशा में जिस तरह की हाउसिंग की requirement है...(व्यवधान)... 11 दिसम्बर को ओडिशा के माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने केन्द्र सरकार को एक चिट्ठी लिखी थी ...(व्यवधान)...

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)... Don't talk against the rules; don't quote the rules and don't violate the rules. ...(Interruptions)...

**डा. सस्मित पात्रा :** जिसमें उन्होंने उल्लिखित किया है...(व्यवधान)... किस तरह से ओडिशा राज्य को पांच लाख, नौ हजार घर, जो कि ऑलरेडी स्टेट पोर्टल पर indented हैं...(व्यवधान)...

MR. CHAIRMAN: I think you seem to be determined not to allow the House to run and deprive the Members of their rightful opportunity. ...(Interruptions)... It is very clear. ...(Interruptions)...

**डा. सस्मित पात्रा :** उनको आवास पोर्टल में सम्मिलित करने की आवश्यकता है। ...(व्यवधान)... इसलिए केन्द्र सरकार से मेरी दरखास्त है कि जो पांच लाख, नौ हजार प्रधान मंत्री आवास योजना के घर हैं...(व्यवधान)...

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Is it the way? ...(*Interruptions*)... Is it the way? This is not the way. The House is adjourned to meet at 12 o'clock.

*The House then adjourned at six minutes past eleven of the clock.*

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*The House reassembled at twelve of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### OBSERVATIONS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Question No.181. ...(*Interruptions*)... Question Hour. ...(*Interruptions*)... माननीय आनन्द जी, Question Hour में point of order नहीं होता है। ...(*व्यवधान*)... It is not allowed as per the rule. ...(*Interruptions*)... I can tell you that. ...(*Interruptions*)... आप बताएं कि आप कहना क्या चाहते हैं?

**श्री आनन्द शर्मा** (हिमाचल प्रदेश): माननीय उपसभापति महोदय, मैं आपका ध्यान रूल 256(2) की तरफ ले जाना हूँ। Rule 256 relates to Suspension of a Member. Rule 256 (1) deals with the process. Then, I come to Rule 256 (2) and the proviso. Rule 256(2) says, "If a member is so named by the Chairman, he shall forthwith put the question on a motion being made, no amendment, adjournment or debate being allowed, that the member (naming him) be suspended from the service of the Council for a period not exceeding the remainder of the Session: Provided that the Council may, at any time, on a motion being made, resolve that such suspension be terminated." The words are "at any time". That is why, I have raised this point. Myself and my colleague, Shri P. Chidambaram, have moved the motion. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I am coming to that. आपने माननीय चेयरमैन को जो नोटिस दिया है...(*व्यवधान*)...एक मिनट आप मेरी बात सुनिए। ...(*व्यवधान*)...

SHRI ANAND SHARMA: Sir, please allow me. ...(*Interruptions*).. I have to draw the attention of the Chair. ...(*Interruptions*)...

**श्री उपसभापति** : प्लीज़, मैंने आपकी बात सुन ली है। ...(*व्यवधान*)...आपने माननीय चेयरमैन को जो नोटिस दिया है, उस पर मैं आपको अपना ऑब्जर्वेशन दे रहा हूँ।...(*व्यवधान*)...

SHRI ANAND SHARMA: It is very important. ...*(Interruptions)*... Please allow me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have heard you. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, allow me just one minute. ...*(Interruptions)*... I want to draw to your attention to page 316 of 'Rajya Sabha at Work'. I come to the last paragraph. That was 14<sup>th</sup> of December, 1967 when Shri Jaisukhlal Hathi was the Leader of House and Shri Raj Narain was suspended. Thereafter, it says, "The House was adjourned for lunch-recess. When the House reassembled, the member continued to sit in the House. A motion was moved by a member that the House be adjourned. It was accordingly adjourned. After the House reassembled, upon a motion moved and adopted, the suspension of the member was terminated." Sir, we have given notice for the termination of the suspension. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am coming to the notice. ...*(Interruptions)*... आनन्द जी, अब आप कृपया मेरी बात सुनें। आपने जो नोटिस दिया है, मैं उसके बारे में बता रहा हूँ। Hon. Members, when the House met this morning, Shri Anand Sharma, Deputy Leader of the Indian National Congress, gave notice to the hon. Chairman, Rajya Sabha, of his intention to move a motion under proviso to Rule 256 (2) for termination of the suspension of 12 Members of the Rajya Sabha, who were earlier suspended by the House on 29<sup>th</sup> November, 2021. He raised this matter in the House also immediately after laying of Papers. On his persistent demand, hon. Chairman observed that he would examine the notice given by Shri Anand Sharma. I have now been informed by the hon. Chairman that the notice given by Shri Anand Sharma is not accompanied by the motion which he intends to move in the House and, as such, the notice given by Shri Anand Sharma is inadmissible. I may also add here that a motion can be moved in the House by any member with the consent of the hon. Chairman only. Thank you. ...*(Interruptions)*... Q. No. 181 ...*(Interruptions)*... Shri V. Vijayasai Reddy. ...*(Interruptions)*...

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## ORAL ANSWERS TO QUESTIONS

### Payment of MGNREGA dues to Andhra Pradesh

\* 181. SHRI V. VIJAYASAI REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that nearly ₹5,000 crores of second tranche of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) dues are pending with the Ministry to Andhra Pradesh;

(b) whether Government of Andhra Pradesh has sent request for early release of above dues so as to enable it to pay to workers; and

(c) if so, what steps Ministry has taken to release the amount?

THE MINISTER OF RURAL DEVELOPMENT (SHRI GIRIRAJ SINGH): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) to (c) There is no pending liability for wage component as on 08.12.2021 under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS). As informed by the State of Andhra Pradesh through Scheme MIS (NREGAssoft), Rs. 1341 Crore is getting reflected as payment due for material and administrative components as on 09.12.2021.

A proposal from the State of Andhra Pradesh has been received by this Ministry for release of funds for material and administrative components. The proposal was examined in detail and the State was requested to submit a detailed proposal as per the provisions of the Act and associated guidelines.

SHRI V. VIJAYASAI REDDY: Sir, according to the Andhra Pradesh Government, dues under MGNREGA are approximately around Rs. 4,976 crore. ...(*Interruptions*)... The pending material component, according to the State Government, is 76 per cent. ...(*Interruptions*)... In fact, in the reply, the Union Government has clarified that dues relating to material component are only Rs.1,341 crore. ...(*Interruptions*)...

**श्री उपसभापति :** सिर्फ क्वेश्चन आन्सर ही रिकॉर्ड में जा रहे हैं। ...**(व्यवधान)**...

SHRI V. VIJAYASAI REDDY: Sir, can the Minister explain why there is the delay in clearing the dues? ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Please be brief. ...**(Interruptions)**...

SHRI V. VIJAYASAI REDDY: Can the Minister also explain as to why there is a disparity in clearing material component that is due to Andhra Pradesh even after submission of all documents and even after submission of all the clarifications? ...**(Interruptions)**... Inspection has been conducted by the Central Government. ...**(Interruptions)**...

**श्री गिरिराज सिंह:** उपसभापति महोदय, आंध्र प्रदेश के एक भी लेबर का बजट में बकाया नहीं है। ...**(व्यवधान)**... जहां तक माननीय सदस्य ने कहा है कि मैटीरियल का पैसा बाकी है ...**(व्यवधान)**... इसके अंदर वित्तीय अनुशासन और टेक्नीकल प्रॉब्लम्स हैं। ...**(व्यवधान)**... विगत वर्ष की ऑडिट रिपोर्ट तथा ऑडिटेड उपयोगिता प्रमाण पत्र का अनिवार्य होना, सोशल ऑडिट की रिपोर्ट और वसूली पर समुचित कार्रवाई का विवरण होना आवश्यक है। ...**(व्यवधान)**... हर जिले के लिए एक लोकपाल की नियुक्ति के संबंध में सूचित करना, जिला स्तर पर मजदूरी तथा सामग्री का अनुपात 60:40 होना, सामग्री मद में बैंक खातों में ब्याज राशि की केन्द्र सरकार को वापसी, केन्द्र सरकार द्वारा भेजी गई इंटरनल ऑडिट रिपोर्ट, नेशनल मॉनिटरिंग रिपोर्ट, केन्द्रीय जाँच दल की रिपोर्ट पर उचित कार्रवाई का होना, भारत सरकार के द्वारा निर्धारित वित्तीय अनुशासन के अनुपालन को सुनिश्चित करना जरूरी है। ...**(व्यवधान)**... कुछ राज्यों में मजदूरी ...**(व्यवधान)**... हमें आपके आंध्र प्रदेश से जो सूचना प्राप्त हुई है, उसमें निम्नलिखित कमियां प्राप्त हुई हैं। ...**(व्यवधान)**... इनके बारे में राज्य सरकार से सूचना मांगी गई है। राज्य सरकार के द्वारा दी गई सूचना, जैसे ऑडिट रिपोर्ट में दर्शायी गई राशि और बैलेंस शीट में दर्शायी गई राशि आपस में मेल नहीं खाती है, ...**(व्यवधान)**... इस हेतु स्पष्टीकरण मांगा गया है।

...**(व्यवधान)**... सामग्री मद में जिला स्तर पर 40 प्रतिशत से अधिक खर्च हुआ है। ...**(व्यवधान)**...

**श्री उपसभापति :** माननीय सदस्यगण, आप लोग पीछे चले जाइए। ...**(व्यवधान)**... कृपया माननीय सदस्य को सवाल पूछने दीजिए। यह उनका अधिकार है। ...**(व्यवधान)**... उनको हाउस में बोलने और सवाल पूछने का अधिकार है। ...**(व्यवधान)**...

SHRI V. VIJAYASAI REDDY: Sir, due to the pandemic, Andhra Pradesh has seen reverse migration of labour from cities to rural areas, which has created additional demand for work under MGNREGA. ...**(Interruptions)**... For this, Andhra Pradesh has

issued thousands of new job cards and has created crucial assets like buildings, anganwadis, village secretariats and Rythu Bharosa Kendras etc. ...*(Interruptions)*... This has raised the costs incurred by Andhra Pradesh. ...*(Interruptions)*... However, the Central Government has misconstrued the utmost utilization of funds by Andhra Pradesh Government by falsely accusing the State Government of Andhra Pradesh of inflating MGNREGA costs, -- it is not correct -- even though the Centre has inspected the MGNREGA records of the State and found no discrepancies. ...*(Interruptions)*... There are absolutely no discrepancies. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please be brief. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Can the Minister state on what basis the Union Government is making false allegations saying that costs have been inflated? ...*(Interruptions)*... Why has the Centre not released the pending dues even after inspecting MGNREGA records? ...*(Interruptions)*...

**श्री गिरिराज सिंह** : उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को पुनः कहूंगा कि जो वित्तीय अनुशासन और उसकी जो तकनीकी प्रॉब्लम्स हैं, उनकी जानकारी देनी है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*...

**श्री गिरिराज सिंह** : हम आंध्र प्रदेश को अभी तक 45,867...*(व्यवधान)*...

**श्री उपसभापति** : माननीय सदस्यगण, वेल में प्लैकार्ड लेकर आना राज्य सभा के रूल्स एंड प्रोसीज़र के अनुरूप नहीं है। ...*(व्यवधान)*... Please go back to your seats. ...*(Interruptions)*... यह क्वेश्चन ऑवर है। आप क्वेश्चन ऑवर को चलने दीजिए। ...*(व्यवधान)*... आप दूसरे मेम्बर्स को भी deprive कर रहे हैं। ...*(व्यवधान)*...

**श्री गिरिराज सिंह** : मैं आंध्र प्रदेश को भी सुनिश्चित करना चाहता हूँ कि जिस दिन ...*(व्यवधान)*... जो सूचना आपसे मांगी गई है, वह मिलने पर निश्चित रूप से केन्द्र सरकार कार्रवाई करेगी। ...*(व्यवधान)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I request the hon. Minister ...*(Interruptions)*... There are so many complaints with regard to the State of Andhra Pradesh. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Members cannot come to the other side. ...*(Interruptions)*... Please go to that side. ...*(Interruptions)*... Please. ...*(Interruptions)*... Members cannot come to the other side. ...*(Interruptions)*... Please go back to your side. ...*(Interruptions)*... Please, I am telling you. ...*(Interruptions)*... Please go back to your side. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I request the hon. Minister ...*(Interruptions)*... There are so many complaints in respect of Andhra Pradesh. ...*(Interruptions)*... The present Government did not pay the amount ...*(Interruptions)*... for works already done under MGNREGA. ...*(Interruptions)*... The MGNREGA funds are also diverted by the State Government and utilized for some other purposes. ...*(Interruptions)*... The court proceedings are also there, and after the intervention of the court only, they made some payments. Subsequently, the Government misused most of the MGNREGA funds. ...*(Interruptions)*

MR. DEPUTY CHAIRMAN: Please be brief. ...*(Interruptions)* Ravindraji, be brief. ...*(Interruptions)*

SHRI KANAKAMEDALA RAVINDRA KUMAR: Therefore, I want to know from the hon. Minister as to what steps you have taken in respect of diversion of funds and non-payment of the MGNREGA funds to the contractors. ...*(Interruptions)*

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please be brief. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please be brief. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: I would like to know whether such complaints are addressed and directed to see to it that the payments are made to the contractors. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please be brief. ...*(Interruptions)*... No; you are not allowed. ...*(Interruptions)*...

**श्री गिरिराज सिंह** : माननीय उपसभापति महोदय, माननीय सदस्य ने जो प्रश्न उठाया है..**(व्यवधान)**..मुझे उस प्रश्न पर कोई टिप्पणी नहीं करनी है, क्योंकि मेरे पास ऐसी कोई शिकायत आई नहीं है। ..**(व्यवधान)**..लेकिन जो मैंने कहा..**(व्यवधान)**..उन पर कार्यवाही करने



के लिए ..(व्यवधान)..हमने उनको कागज़ दिया है। ..(व्यवधान)..अगर इनके पास ऐसी कोई सूचना है..(व्यवधान)..तो ये मुझे वह सूचना लिखित में दे दें।..(व्यवधान)..मैं उस पर कार्यवाही करूंगा। ..(व्यवधान)..

SHRI PRASANNA ACHARYA: I want to know from the Minister whether it is a fact that in some of the States, the minimum wage rate of ten States is more than the wage rate of MGNREGA. ...(Interruptions)...

**श्री उपसभापति :** जो माननीय मेम्बर्स बैल में हैं, they may kindly go back to their side. ...(Interruptions)... Please, go back to your side. ...(Interruptions)...

SHRI PRASANNA ACHARYA: That is one of the reasons why more labourers are interested in State projects than the MGNREGA projects. ...(Interruptions)... So, I would like to know from the Minister whether the Government is considering to raise the MGNREGA wage rate at par with the State wage rate of the respective States. ...(Interruptions)...

**श्री उपसभापति :** माननीय मंत्री जी, आप जवाब दीजिए। ..(व्यवधान)..

**श्री गिरिराज सिंह :** उपसभापति महोदय, हम यह राज्यों के द्वारा निर्धारित दर में ही..(व्यवधान)..उनके साथ करते हैं।..(व्यवधान).. अभी हमने 20 प्रतिशत की दर बढ़ाने का काम किया था। ..(व्यवधान)..

**श्री उपसभापति :** डा. एम. थंबीदुरई जी, आप अपना प्रश्न पूछिए। ..(व्यवधान)..

DR. M. THAMBIDURAI: I am thankful to the hon. Prime Minister of India for sanctioning more funds for MGNREGA Programme. At the same time, I request the hon. Minister because like in Andhra Pradesh, many other States are requesting for funds to be allocated quickly for implementing the programme. ...(Interruptions)...

I would like to know as to what action the Government is going to take to fulfill hon. Prime Minister's programme fully, for sanctioning the money to the State Governments. ...(Interruptions)...

**श्री गिरिराज सिंह :** उपसभापति महोदय, मैं माननीय सदस्य को धन्यवाद देना चाहता हूँ।..(व्यवधान).. मैं आपसे गुज़ारिश करूंगा कि मुझे दो मिनट का समय दिया जाए। ..(व्यवधान).. अगर 2013-14 तक देखा जाए,..(व्यवधान).. 2006-07 ..(व्यवधान).. और 2013-14 में..(व्यवधान).. कुल सृजित श्रम दिवस..(व्यवधान).. एक हज़ार, छह सौ

साठ..(व्यवधान).. प्वाइंट सतहत्तर करोड़..(व्यवधान).. 2014-15 से ..(व्यवधान).. 2021-22 तक ..(व्यवधान)..

**श्री उपसभापति :** कोई वैल में न आए। ..(व्यवधान).. सभी माननीय सदस्य अपनी-अपनी सीट पर चले जाएं ..(व्यवधान).. और इस साइड न आए। ..(व्यवधान).. मैं इसके लिए माननीय सदस्यों से अनुरोध करता हूं।..(व्यवधान).. Please. ...(*Interruptions*)...

**श्री गिरिराज सिंह :** दो हजार..(व्यवधान).. चौवालीस प्वाइंट सैंतीस करोड़। ..(व्यवधान).. अगर रिलीज़ की गई निधि..(व्यवधान).. दो करोड़..(व्यवधान).. दो लाख..(व्यवधान)..तेरह हजार..(व्यवधान)..दो सौ बीस करोड़ थी, ..(व्यवधान).. वहीं..(व्यवधान).. चार लाख..(व्यवधान).. नवासी ..(व्यवधान)..हजार हमने सात सालों में देने का काम किया है। ..(व्यवधान).. कई ऐसे काम हैं..(व्यवधान).. जो प्रधान मंत्री के नेतृत्व में ..(व्यवधान).. कोरोना काल में आपने देखा कि ..(व्यवधान).. 389 करोड़ दिवस..(व्यवधान).. दुनिया में कहीं भी इतने ज्यादा..(व्यवधान).. लेबर सपोर्ट में..(व्यवधान).. नहीं रहे हैं। ..(व्यवधान).. हमने वह करने का काम किया है। ..(व्यवधान).. केवल इतना ही नहीं..(व्यवधान)..ऐसा कोई राज्य नहीं है..(व्यवधान).. जिसमें..(व्यवधान)..जो पी.डी... (व्यवधान)..हमने उनके साथ बात करके..(व्यवधान).. पी.डी. दिवस मनाया। ..(व्यवधान).. person day..(व्यवधान).. हमने उनके काम में..(व्यवधान).. ..(व्यवधान).. पहले पंचायत में ..(व्यवधान).. यूनिट थी। ..(व्यवधान).. 60:40 का था। ..(व्यवधान).. हमने ज़िले का किया। ..(व्यवधान)..हमने ज़िला इसलिए किया कि कहीं आंगनवाड़ी केंद्र ... (व्यवधान)... कहीं और इंफ्रास्ट्रक्चर हो।..(व्यवधान)..माननीय नरेन्द्र मोदी जी ने समाज के अंदर ..(व्यवधान)..गाँव के अंदर..(व्यवधान)..रोज़गार भी दिया..(व्यवधान)..और asset भी दिया। ..(व्यवधान).. अगर आप एक नज़र देखेंगे तो पहले महिलाओं की भागीदारी केवल 48 प्रतिशत थी, अब 54.12 प्रतिशत है।... (व्यवधान)...अगर NREGA-SOFT में आधार देखेंगे तो पहले 76 लाख था, अब यह 11.33 करोड़ है। अब 99 प्रतिशत लोगों को उनकी मेहनत का पैसा सीधे बैंकों में जा रहा है, यह सब पारदर्शिता के कारण हुआ है।... (व्यवधान)...उपसभापति महोदय, मैं यह जरूर कहूंगा कि पहले पैसा खातों में नहीं जाता था, अब नरेन्द्र मोदी जी के नेतृत्व में वह सीधे खातों में जाता है। ... (व्यवधान)...पहले ग्राम पंचायतों में 22 से 29 रजिस्टर होते थे, अब केवल सात रजिस्टर होते हैं।... (व्यवधान)...कृषि कार्य में यह पहले 49 प्रतिशत था, अब 69 प्रतिशत हम कृषि कार्य में लगा रहे हैं। पहले व्यक्तिगत परिश्रम 17 प्रतिशत था, अब 61 प्रतिशत है।... (व्यवधान)...

**श्री उपसभापति :** कृपया संक्षेप में जवाब दिया करें। प्रश्न संख्या - 182... (व्यवधान)...The questioner not present. माननीय मंत्री जी।

\* 182. [*The questioner was absent.*]

### Development of roads in Himachal Pradesh

†\*182. MS. INDU BALA GOSWAMI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has increased the Central Road Fund (CRF) for development of roads in Himachal Pradesh;
- (b) if so, the details thereof;
- (c) whether Government proposes to formulate a special programme for tourism development around National Highways;
- (d) if so, the details thereof; and
- (e) the scheme Government presently have for the maintenance and safety of the roads in other hilly States of the country, including Himachal Pradesh?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) A statement is laid on the Table of the House.

### Statement

(a) and (b) This Ministry allocates funds to the State Governments / Union Territories (UTs) including the state of Himachal Pradesh for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC) Schemes as per the provisions of the CRIF Act, 2000 (i.e. the Central Road Fund Act, 2000 amended by the Finance Act, 2018) amended by the Finance Act, 2019, Allocation of funds is based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/UT. The details of accrual/ allocation of funds and the funds released for State roads under CRIF scheme for the State of Himachal Pradesh in the last three years and current year is as under:

Amount in Rs. crore							
2018-19		2019-20		2020-21		2021-22	
Accrual	Release	Accrual	Release	Accrual	Release	Accrual	Release
98.98	92.56	103.27	87.12	97.27	95.95	99.69	99.69

† Original notice of the question was received in Hindi.

(c) and (d) The Ministry is primarily responsible for development and maintenance of NHs. The Ministry has connected several places with Tourism potential with high quality National Highways to improve commuter experience. The Ministry takes up suitable project of tourist place connectivity as recommended by the state.

(e) The Maintenance and Repair (M&R) of stretches of NHs, where either Development works have commenced or Operation, Maintenance and Transfer (OMT) Concessions/ Operation and Maintenance (O&M) Contracts have been awarded, are entrusted to the Concessionaires/ Contractors till the Defect Liability Period (DLP)/ the Concession Period. M&R of balance stretches of NHs are carried out annually as per available budgetary outlay, inter-se priority and traffic density to keep such NHs in traffic worthy conditions.

Road Safety is a continuous process and is taken up as integral part of development of NH Project and separate projects are also taken up for rectification of identified road accident black spots on NHs of country including hilly states and Himachal Pradesh.

**श्री नितिन जयराम गडकरी :** महोदय, उत्तर सभा पटल पर रख दिया गया है।

**श्रीमती रूपा गांगुली :** उपसभापति महोदय, मैं मंत्री जी से पूछना चाहती हूँ। ...**(व्यवधान)**...

**श्री उपसभापति :** यह प्रश्न हिमाचल प्रदेश से सम्बन्धित है...**(व्यवधान)**.. If your question is related to Himachal Pradesh only then you can put....**(Interruptions)**... The question is related to Himachal Pradesh. ...**(Interruptions)**...

**श्रीमती रूपा गांगुली:** यह general question है।

MR. DEPUTY CHAIRMAN: Any supplementary? No supplementary. प्रश्न संख्या 183 - श्री प्रकाश जावडेकर जी।

### **Status of National Highways across the Country**

\* 183. SHRI PRAKASH JAVADEKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) a comparative chart of National Highways across the country in 2014 and that in 2021;
- (b) the steps taken to improve the quality of roads;

- (c) the number of projects of National Highways which were completed during the last seven years which were pending or incomplete for many years; and
- (d) the critical road link projects that have been undertaken during the last seven years?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A statement is laid on the Table of the House.

### **Statement**

(a) The total length of National Highways (NHs) in the country has increased from about 91,287 km to about 1,40,937 km since April, 2014 till date.

(b) Various steps are taken up by the Government to monitor and check the construction quality and work progress of NHs. All NHs are constructed as per quality standards specified in the Ministry and Indian Roads Congress (IRC) specifications. The sub-standard works found, if any, are rectified and re-laid as per specifications. This is ensured by appointment of consultants as Authority's Engineer/Independent Engineer for day-to-day supervision for implementation of quality assurance/control as specified in contract/ concession agreement. In case of any defaults, action against defaulting agencies are taken as per the provisions of agreements.

(c) Out of total 110 NHs languishing projects in about 9,250 km length entailing estimated investments of more than Rs. 1,77,000 crore, 54 projects have been completed in about 3,680 km length costing about Rs. 49,000 crore with policy interventions such as One Time Fund Infusion Scheme (OTFIS), substitution, suspension, regular monitoring, review and corrective action, etc.; 49 projects in about 4,970 km costing about Rs. 1,13,000 crore are in various stages of progress and are targeted for completion by FY 2023-24.

(d) During 2014-15 to end of November, 2021 of financial year 2021-22, projects in about 82,058 km have been awarded and completion has been achieved in about 68,068 km length of roads. The Ministry has taken up numerous critically important projects.

Bharatmala Pariyojana Phase—I, approved by the Cabinet Committee on Economic Affairs (CCEA) on 24.10.2017, includes development of 24,800 km length of Greenfield Expressways / Access Controlled Highways / Economic Corridors,

Inter-corridor and feeder roads including National Corridors Efficiency improvement projects, Border and International connectivity roads, Coastal and port connectivity roads and balance subsumed about 10,000 km under National Highways Development Projects (NHDP). So far works in about 19,482 km have been awarded and completion in about 7,952 km length has been achieved under the programme.

The programme inter-alia envisages development of about 22 Greenfield Expressways / Access Controlled Highways in about 8,400 km length for a total cost of about Rs. 3.6 lakh crore. So far, projects in about 5,065 km have been awarded for total capital costs (TCC) of about Rs. 2,30,489 crore; out of these works in about 1,225 km have been completed. Projects in about 500 km with TCC of about Rs. 26,012 crore are at bidding stage; balance length of about 2,844 km are at pre-construction/project preparation stages entailing approximate TCC of more than about Rs. 1,00,000 crore; these projects are targeted for award during current financial year 2021-22 and 2022-23 in phased manner. All these projects are targeted for completion in phased manner by 2024-25.

The Ministry has also initiated conceptualization of additional 27 Greenfield Expressways/Access Controlled Highways for approximate total investment of about Rs. 3.6 lakh crore.

Some of the other major projects providing critical linkage completed during December, 2017 onwards are Eastern Peripheral Expressway (135 km costing Rs. 4,418 crore), Delhi-Meerut Expressway (82 km costing Rs. 8,346 crore), Shillong – Nongstoin – Tura (261 km costing Rs. 2,319 crore), Nechipu – Hoj (252 km costing Rs. 2,037 crore), Babatpur – Varanasi connectivity (17.25 km costing Rs. 813 crore), etc.

In general, out of total length of about 6,000 km, projects in about 5,645 km have been awarded under Phase A of Special Accelerated Road Development Programme in the North East Region (SARDP-NE) including Arunachal Pradesh Package of roads and completion has been achieved in about 3,975 km.

Out of 5,422 km length of NHs/State road projects awarded under special scheme for development of roads in Left Wing Extremism (LWE) affected areas costing Rs. 8,996 crore, 5,038 km have been completed. All the balance works are targeted for completion by 2022-23.

Out of total 53 projects in about 890 km under entire Chardham Mahamarg Pariyojana, 38 works in 647 km costing Rs. 8,379 crore have been awarded out of which 25 works amounting to Rs. 6,470 cr. in length of 474 km have commenced and 13 works amounting to Rs. 1,908 crore in 172 km have been completed. Overall

561 km length have been completed so far. Total expenditure of Rs. 5,730 crore have been incurred so far. The projects are targeted for completion by December, 2024.

Of about 1,100 km identified under National Highway Interconnectivity Improvement Programme (NHIP) under World Bank Loan Assistance, projects in about 990 km have been completed with total expenditure of about Rs. 5,565 crore.

Under Green National Highways Corridor Project (GNHCP) under World Bank Loan Assistance, development of about 781 km length of NHs are envisaged in the States of Himachal Pradesh, Rajasthan, Uttar Pradesh and Andhra Pradesh, with loan assistance of the World Bank with a total loan amount of US \$ 500 Million and total project cost of Rs. 7,662.47 crores. Projects in 288 km have commenced so far.

Projects for development of about 807 km NHs costing about Rs. 19,500 crore have been awarded under Japan International Cooperation Agency (JICA) Loan Assistance. These projects are targeted for completion in a phased manner by December, 2028.

About 14 major bridge / tunnel projects in about 108 km costing about Rs. 18,173 crore have been completed under various programmes since 2015-16.

Further 27 such projects, awarded since 2016-17 in 196 km costing Rs. 29,374 crore, are targeted for completion in phased manner by 2024 -25.

10 more tunnel projects in about 43 km with approximate costs of about Rs. 8,270 crore are at project preparation stages.

**श्री प्रकाश जावडेकर :** उपसभापति महोदय, मैं एक सदस्य हूँ। मैं लोकतांत्रिक तरीके से सवाल पूछ रहा हूँ और मुझे बोलने नहीं दिया जा रहा है।...**(व्यवधान)**...

**श्री उपसभापति :** आप सवाल पूछें।...**(व्यवधान)**...

**श्री प्रकाश जावडेकर :** यह Opposition लोकतंत्र की हत्या कर रहा है।...**(व्यवधान)**...

**श्री उपसभापति :** आप सवाल पूछें।

**श्री प्रकाश जावडेकर :** मैं सवाल ही पूछ रहा हूँ। मैं कहना चाहता हूँ कि 2014 से पहले जिस गति से नेशनल हाइवेज बनते थे, 2014 के बाद उसमें तीन गुणा बढ़ोतरी हुई है।...**(व्यवधान)**...मेरा सवाल यह है कि 2014 के पहले यह गति कम क्यों थी और अब अगर बढ़ी है तो मोदी सरकार ने ऐसा क्या किया है, गडकरी जी ने ऐसा क्या किया है कि यह गति बढ़ी है?...**(व्यवधान)**...मंत्री जी से मुझे इसका जवाब चाहिए।...**(व्यवधान)**...

**श्री उपसभापति :** माननीय मंत्री जी के जवाब के अलावा और कुछ रिकॉर्ड में नहीं जाएगा।...**(व्यवधान)**...

**श्री नितिन जयराम गडकरी :** उपसभापति जी, 2014 में हमारी pace of construction 11.7 kms per day आई थी और काफी काम रुके हुए थे। ..**(व्यवधान)**...जब 2014 को प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में हमारी सरकार आई, तो करीब 406 प्रोजेक्ट्स ऐसे थे, जो बंद पड़े थे, और उनकी कुल लागत 3 लाख, 85 हजार करोड़ रुपए थी। ...**(व्यवधान)**...ये प्रोजेक्ट्स बंद पड़े थे, इसका कारण land acquisition भी था और हम कई मामलों को लेकर कोर्ट में भी गए।...**(व्यवधान)**... इसके अलावा कुछ जगह फाइनेंशियल प्रॉब्लम भी थी और कुछ जगह ज़मीन अधिग्रहण की भी समस्या थी।...**(व्यवधान)**...ज्यादातर मामले land acquisition के थे और हमने इन सबको रिव्यू किया। मुझे सदन में बताते हुए इस बात की खुशी हो रही है कि हमने हिन्दुस्तान के बैंकों को 3 लाख करोड़ रुपए के एनपीए से बचाया और इन सभी प्रोजेक्ट्स को फिर से शुरू किया।...**(व्यवधान)**...आज जो हमारी रोड्स बनाने की स्पीड है, वह 38 किलोमीटर प्रतिदिन तक पहुंची है। हमें विश्वास है कि वह जल्द ही 40 किलोमीटर से भी ज्यादा प्रतिदिन की हो जाएगी और यह वर्ल्ड रिकॉर्ड होगा।...**(व्यवधान)**...मुझे सदन को बताते हुए खुशी हो रही है कि तीन वर्ल्ड रिकॉर्ड्स बने हैं। हिन्दुस्तान में सबसे ज्यादा रोड कंस्ट्रक्शन का काम हो रहा है और यह वर्ल्ड रिकॉर्ड बना है। दूसरा यह है कि मुंबई-दिल्ली एक्सप्रेस हाइवे पर 2.5 किलोमीटर फोर लेन कंक्रीट रोड का काम 24 घंटे में पूरा किया गया, यह भी वर्ल्ड रिकॉर्ड बन गया है। तीसरा वर्ल्ड रिकॉर्ड सोलापुर-बीजापुर सेक्शन में ...**(व्यवधान)**... one lane bitumen road, 26 किलोमीटर 42 घंटे में पूरी हुई, यह भी वर्ल्ड रिकॉर्ड हुआ। ...**(व्यवधान)**... इस बार काफी बड़े पैमाने पर वर्ल्ड रिकॉर्ड्स हुए हैं। ...**(व्यवधान)**... राष्ट्रीय महामार्ग पहले 91,287 किलोमीटर था, जो अब 1,40,937 किलोमीटर हो गया है, यानी इसमें 55 परसेंट increase हुआ है। ...**(व्यवधान)**... यह 'गति शक्ति' और 'भारतमाला' में 2 लाख किलोमीटर तक और आगे जाएगा। ...**(व्यवधान)**... निश्चित रूप से आने वाले 3 साल के अन्दर यूरोपीय स्टैंडर्ड और अमेरिकी स्टैंडर्ड के बराबर हमारे राष्ट्रीय महामार्ग बनेंगे, यह मैं विश्वास के साथ सदन को बताना चाहता हूँ। ...**(व्यवधान)**...

**श्री उपसभापति :** सेकंड सप्लीमेंटरी। ...**(व्यवधान)**...

**श्री प्रकाश जावडेकर :** सर, सेकंड सप्लीमेंटरी पूछने के लिए सदन में जो स्थिति है, ...**(व्यवधान)**...

**श्री उपसभापति :** सेकंड सप्लीमेंटरी। ...**(व्यवधान)**...

**श्री प्रकाश जावडेकर :** सर, मैं आपसे ही पूछ रहा हूँ, लेकिन जिन्होंने शोर-शराबा करके हाउस को बाधित किया, ...**(व्यवधान)**...

**श्री उपसभापति :** आप सप्लीमेंटरी पूछिए। ...**(व्यवधान)**...



**श्री प्रकाश जावडेकर :** मैं वही पूछ रहा हूँ कि उनके माफी माँगने के बजाय ये शोर-शराबा कर रहे हैं और माफी नहीं माँग रहे हैं। ...**(व्यवधान)**...

**श्री उपसभापति :** आप सप्लीमेंटरी पूछिए। ...**(व्यवधान)**...

**श्री प्रकाश जावडेकर :** सर, मैं माँग करता हूँ कि जो लोग यहाँ well में हैं, उनको माफी माँगनी चाहिए। ...**(व्यवधान)**... सर, मेरा सवाल यह है कि लेह के पास ऐसे बहुत से प्रोजेक्ट्स पड़े थे या कुछ नए सिरे से लिए गए हैं? ...**(व्यवधान)**... जो काम पिछले 7 साल में ...**(व्यवधान)**... इन्होंने National Highway में जो ऐसे critical links बनाए हैं, उनका भी देश को संज्ञान होना चाहिए। ...**(व्यवधान)**... इसलिए मैं माँग करता हूँ कि मंत्री जी विस्तार से इसका जवाब दें, लेकिन अपोजिशन माफी माँगें। ...**(व्यवधान)**...

**श्री उपसभापति :** माननीय मंत्री जी, आप जवाब दें। ...**(व्यवधान)**...

**श्री नितिन जयराम गडकरी :** सर, माननीय प्रकाश जावडेकर जी ने बहुत महत्वपूर्ण सवाल पूछा है। ...**(व्यवधान)**... मैं बताना चाहूँगा कि लद्दाख और लेह से शुरुआत होने के बाद हम कारगिल के नीचे ज़ोजिला टनल बना रहे हैं। ...**(व्यवधान)**... इसका चार बार टेंडर हुआ था और टेंडर में इसकी कीमत 11 हजार करोड़ रुपए थी। ...**(व्यवधान)**... हमने विशेष प्रयास करके इस टनल पर 5 हजार करोड़ रुपए की बचत की और पैसा बचाया। ...**(व्यवधान)**... इसका काम जोर से शुरू है। ...**(व्यवधान)**... इस काम के लिए जो पीरियड था, वह 3.5 साल का था, पर मैं विश्वास के साथ कह रहा हूँ कि अभी वहाँ रात-दिन माइंस 8 डिग्री में लगातार एक हजार मजदूर अन्दर जाकर टनल में काम कर रहे हैं। ...**(व्यवधान)**... निश्चित रूप से 2024 के पहले, ...**(व्यवधान)**... मैंने उनसे कहा है कि 2024 के पहले हम इसको पूरा करेंगे। ...**(व्यवधान)**... यह टनल पूरी हो जाएगी। ...**(व्यवधान)**... इसके आगे आने के बाद एक और टनल है, ...**(व्यवधान)**... उसका काम भी लगभग पूरा हुआ है। ...**(व्यवधान)**... आने वाले 3 महीने में हम उसको भी पूरा करेंगे। ...**(व्यवधान)**... इसके कारण लद्दाख-लेह से 6 घंटे का समय बचेगा। ...**(व्यवधान)**... उसके बाद श्रीनगर आएँगे। श्रीनगर से फिर direct दिल्ली से कटरा, यह Express Highway बन रहा है, जिससे दिल्ली से अमृतसर 4 घंटे में होगा, ...**(व्यवधान)**... दिल्ली से कटरा 6 घंटे में होगा और दिल्ली से श्रीनगर 8 घंटे में होगा। ...**(व्यवधान)**... दिल्ली आने के बाद जो हाईवे मुम्बई जाएगा, तो 12 घंटे में दिल्ली से मुम्बई होगा। ...**(व्यवधान)**... दिल्ली से देहरादून 2 घंटे में, दिल्ली से चंडीगढ़ 2 घंटे में, दिल्ली से हरिद्वार 2 घंटे में और दिल्ली से जयपुर 2 घंटे में, इस प्रकार का पूरा infrastructure बन जाएगा। ...**(व्यवधान)**... दो साल के अन्दर ये काम पूरे होंगे, यह मैं विश्वास के साथ सदन को बता रहा हूँ। ...**(व्यवधान)**... सम्माननीय उपसभापति महोदय, मेरठ से दिल्ली आने के लिए 4 घंटे लगते थे, अब लोग 45 मिनट में आ रहे हैं। ...**(व्यवधान)**... यह हाईवे भी बन गया है। ...**(व्यवधान)**... एक प्रकार से पूरे देश में, चाहे बेंगलुरु से चेन्नई तक हो, चाहे हैदराबाद से चेन्नई तक हो, ...**(व्यवधान)**... हम ऐसे 26 Green Express Highways बना

रहे हैं ...**(व्यवधान)**... और जो Green National Highway Corridor Projects हैं, हम लोग इसमें जो काम कर रहे हैं, ...**(व्यवधान)**... इसकी जो total length है, वह करीब 8 हजार किलोमीटर है। इससे सीधा रास्ता हो जाएगा, speed ज्यादा हो जाएगी और access control भी हो जाएगा। ...**(व्यवधान)**... निश्चित रूप से इसमें काफी अच्छा परिणाम आएगा। ...**(व्यवधान)**... मुझे विश्वास है कि ये 26 Green Highways देश के पूरे road infrastructure को बदल देंगे, जिससे logistic cost कम होगी, हमारा export बढ़ेगा, industry बढ़ेगी और नये रोजगार निर्मित होंगे।...**(व्यवधान)**... इस तरह अच्छी रोड़ज के कारण हमारे देश में विकास होगा।...**(व्यवधान)**... माननीय उपसभापति महोदय, American President, Mr. John Kennedy का एक प्रसिद्ध वाक्य है, जिसको मैं बार-बार अपने ध्यान में रखता हूँ।...**(व्यवधान)**... He said, "American roads are not good because America is rich, but America is rich because American roads are good." ...**(Interruptions)**... इसी चीज से हिन्दुस्तान एक समृद्ध, सम्पन्न और प्रगतिशील राष्ट्र होगा।...**(व्यवधान)**... यहां का infrastructure अच्छा होगा, industry बढ़ेगी और investment आएगी।...**(व्यवधान)**... प्रधान मंत्री जी ने 'आत्मनिर्भर भारत' की जो कल्पना की है, इस infrastructure development में हम लोग 110 लाख करोड़ रुपये के pipeline projects को पूरा करने का काम कर रहे हैं।...**(व्यवधान)**... हमारे यहां 100 airports बने हैं।...**(व्यवधान)**... रेलवे में metro के काफी सारे काम हो रहे हैं।...**(व्यवधान)**... यह देश infrastructure के मामले में दुनिया में प्रथम पांच देशों की पंक्ति में पहुंचेगा, ऐसा मुझे विश्वास है।...**(व्यवधान)**...

SHRI SYED ZAFAR ISLAM: Sir, thank you for giving me this opportunity to ask a supplementary question. ...**(Interruptions)**.. आदरणीय मंत्री जी की जितनी भी तारीफ की जाए, कम है।...**(व्यवधान)**... मैं पिछले 22 सालों से उनको देख रहा हूँ कि किस तरह उन्होंने road infrastructure का नक्शा बिल्कुल ही चेंज कर दिया है।...**(व्यवधान)**... पहले इन्होंने यह काम महाराष्ट्र में किया था और अब पूरे देश में कर रहे हैं, इसके लिए इनकी जितनी प्रशंसा की जाए, कम है।...**(व्यवधान)**... महोदय, मैं एक सवाल पूछना चाहता हूँ।...**(व्यवधान)**... पिछले कुछ सालों से मैं देख रहा हूँ कि इन्होंने जो बहुत सारे problems वाले प्रोजेक्ट्स थे, उनको खत्म किया है।...**(व्यवधान)**... इसके साथ इन्होंने एक HAM project शुरू किया है, जिसका credit इस सरकार को ही जाता है।...**(व्यवधान)**... यह इन्होंने बहुत अच्छा initiative लिया है।...**(व्यवधान)**... लेकिन BOT, build-operate-transfer में गति थोड़ी कम आई है।...**(व्यवधान)**... क्या उसमें ये कुछ तेज़ी लाएंगे? ...**(व्यवधान)**...

**श्री नितिन जयराम गडकरी** : माननीय उपसभापति महोदय, आपकी मार्फत से मैं माननीय सदस्य को जानकारी देना चाहता हूँ कि Covid period के बावजूद हमारी सरकार ने इस क्षेत्र में world records बनाए हैं।...**(व्यवधान)**... हमारी speed घटी नहीं है।...**(व्यवधान)**... आज दिसम्बर महीना चल रहा है और मैं आपको विश्वास के साथ बताना चाहूंगा कि जब March end होगा, तब तक हम लोग और नये world records बनाएंगे।...**(व्यवधान)**... हमारे यहां road construction की speed, जो 37 point something or 38 kilometre थी, अपने कार्य की गति

को हम इतना बढ़ाएंगे कि इस speed को बढ़ाकर हम 45 kilometre से ऊपर लेकर जाएंगे।...**(व्यवधान)**... जो green express highways हैं, उनकी गति बढ़ी है।...**(व्यवधान)**... जो stalled projects हैं, उनकी monitoring की जा रही है।...**(व्यवधान)**... जो प्रोजेक्ट्स बंद पड़े थे, उन प्रोजेक्ट्स में हम contractors को replace कर रहे हैं।...**(व्यवधान)**... जहां यह सम्भव नहीं है, उनको हम terminate कर रहे हैं, उनकी अड़चनों को resolve कर रहे हैं।...**(व्यवधान)**... इसके लिए NHAI में विशेष रूप से एक कमिटी बनाई गई है।...**(व्यवधान)**... NHAI Chairman, Members और हमारे Secretary मिल कर इन चीजों का निर्णय तुरन्त करेंगे।...**(व्यवधान)**... इसके अतिरिक्त मैं बैंकों के साथ, राज्य सरकारों के साथ और अन्य लोगों के साथ मीटिंग भी लेता रहता हूँ और लगातार review करता रहता हूँ।...**(व्यवधान)**... Review करने के बाद सभी problems resolve होती जा रही हैं और अब इस प्रकार की कोई problem नहीं है।...**(व्यवधान)**... हमारे पास पैसे की भी कोई कमी नहीं है।...**(व्यवधान)**...

महोदय, आज मैं सदन को एक बात और बताना चाहता हूँ कि हमारे पास American funds, Canadian pension fund, Macquarie जैसी Australian company के funds और इस तरह की हजारों करोड़ की investment आई है।...**(व्यवधान)**... अब जब हम रोड्स बनाएंगे, तो हम छोटे और गरीब लोगों से पैसा लेकर रोड्स बनाएंगे।...**(व्यवधान)**... इसके लिए हम उनको monthly 6% से ज्यादा interest देंगे, यानी बैंकों से ज्यादा interest हम उनको देंगे।...**(व्यवधान)**... इस तरह गरीब लोगों की investment को हम road sector में करवाएंगे।...**(व्यवधान)**... हम उनका सहयोग लेंगे और हजारों करोड़ रुपये उनको देंगे।...**(व्यवधान)**... इससे उनको ब्याज मिलेगा और fixed return मिलेगा।...**(व्यवधान)**... इसका बहुत बड़ा फायदा हमारे देश के सामान्य लोगों को होगा, हम इस प्रकार की योजना बना रहे हैं।...**(व्यवधान)**... जो DPR है, उसके बारे में भी विशेष रूप से हमने काफी measures लिए हैं।...**(व्यवधान)**... जो बात अभी प्रकाश जी ने कही थी कि काफी प्रोजेक्ट्स अटके हुए थे, तो one-time fund infusion के द्वारा हमने उनकी मदद की है।...**(व्यवधान)**... इसके बाद repackaging कर रहे हैं, premium की rescheduling कर रहे हैं और streamlining of plan acquisition and environment की clearances कर रहे हैं।...**(व्यवधान)**... हमने existing policy for equity investor को allow किया है।...**(व्यवधान)**... हमने dispute resolution के काम को revamp किया है और market-friendly PPP, HAM, EPC, इनके documents में changes किए हैं।...**(व्यवधान)**... हम Innovative financing options लाए हैं।...**(व्यवधान)**... NH में monetisation में TOT, InvIT, SPV - ये सब लाए हैं।...**(व्यवधान)**... हमने LIC से borrowing का काम किया है, हमने long-term pension fund से पैसा लिया है।...**(व्यवधान)**... हिन्दुस्तान के बैंक पैसे देने के लिए हमारे पीछे पड़े हुए हैं।...**(व्यवधान)**...

**श्री उपसभापति :** माननीय मंत्री जी, आप माननीय सदस्य को अपना जवाब भेज दीजिएगा।...**(व्यवधान)**...

**श्री नितिन जयराम गडकरी :** महोदय, इस तरह हमारे पास funds की कोई कमी नहीं है और न ही technology की कमी है।...**(व्यवधान)**... हम निश्चित रूप से successfully इस काम को करेंगे, यह मैं विश्वास के साथ आप सबको बताना चाहता हूँ।...**(व्यवधान)**...

**श्री उपसभापति :** माननीय सदस्य आप क्वेश्चन ऑवर नहीं चलने देना चाहते हैं। ये क्वेश्चंस सदस्यों के हैं, इनके एक-एक जवाब को तैयार करने में सरकार का कितना पैसा खर्च होता है, समय लगता है, देश की जनता के लिए यह सबसे उपयोगी है। ...**(व्यवधान)**.. आप क्वेश्चन ऑवर नहीं चलने देना चाहते। कृपया आप दूसरों की स्वतंत्रता का अतिक्रमण न करें और जो सदस्य प्रश्न पूछना चाहते हैं, उन्हें पूछने दें। ...**(व्यवधान)**.. वेल में आकर खड़े होना, इस तरह से प्लैकार्ड दिखाना, चेयर को विवश करना, यह राज्य सभा के रूल्स एंड प्रोसीजर के अनुसार बिल्कुल गलत है, मैं आपसे कह रहा हूँ यह बिल्कुल गलत है। ...**(व्यवधान)**.. मैं आपसे निवेदन कर रहा हूँ कि आप अपनी सीट्स पर जाइये और क्वेश्चन ऑवर चलने दीजिए, प्लीज। The House is adjourned till 2.00 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

*The House then adjourned at twenty-eight minutes past twelve of the clock.*

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*The House reassembled at two of the clock,*  
MR. DEPUTY CHAIRMAN *in the Chair*

### SHORT DURATION DISCUSSION

#### Situation arising out of cases of Omicron variant of COVID-19 virus in the country

MR. DEPUTY CHAIRMAN: Now, Short Duration Discussion. Ms. Sushmita Dev, please.

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे):** सर, ...**(व्यवधान)**...

**एक माननीय सदस्य :** सर, माननीय LoP कुछ बोलना चाहते हैं। ...**(व्यवधान)**..

**श्री उपसभापति:** यदि माननीय LoP Short Duration Discussion पर बोलना चाहते हैं, तो मैं उन्हें इजाजत देता हूँ। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : सर, यह Short Duration Discussion में होगा। ...**(व्यवधान)**... मैं शॉर्ट में बोलूँगा। ...**(व्यवधान)**...

श्री उपसभापति : ठीक है, आप बोलिए।

श्री मल्लिकार्जुन खरगे : सर, हमारे जिन 12 लोगों को suspend किया गया है ...**(व्यवधान)**...

श्री उपसभापति : सर, मैं इस पर आपको बोलने की इजाज़त नहीं दूँगा। ...**(व्यवधान)**... Things have been made clear in ample number of times, please. Ms. Sushmita Dev, please. ...**(Interruptions)**... सुष्मिता देव जी, सिर्फ आपकी बात ही रिकॉर्ड पर जा रही है। ...**(व्यवधान)**... Please speak on the subject. ...**(Interruptions)**...

MS. SUSHMITA DEV (West Bengal): Mr. Deputy Chairman, Sir, this is a very important discussion on the new variant, Omicron Covid. Just for 30 seconds, I would say that what is equally important is that our 12 hon. Members, who have been suspended, may be allowed to participate. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: You are supposed to be speaking on the subject only. I request you time and again to speak on the subject only. Then only it will go on record. ...**(Interruptions)**... You are experienced and you know that you have to speak on the subject. ...**(Interruptions)**...

MS. SUSHMITA DEV: \*

MR. DEPUTY CHAIRMAN: You are not willing to discuss this. ...**(Interruptions)**... यह Omicron का विषय, बहुत important विषय है। ...**(व्यवधान)**... पहले price rise का issue था। ...**(व्यवधान)**... माननीय चेयरमैन साहब ने Short Duration Discussion sanction किया। ...**(व्यवधान)**... ये देश के महत्वपूर्ण मुद्दे हैं। ...**(व्यवधान)**... Please speak on the subject. Otherwise, it will not go on record. Please speak on the subject. ...**(Interruptions)**... Shri Nadimul Haqueji, please. ...**(Interruptions)**... Sushmitaji, you are not initiating the discussion. Nadimul Haqueji, I will call the Members to speak one-by-one.

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\* Not recorded.

**श्री मो. नदीमुल हक** (पश्चिमी बंगाल): सर, मुझे भी यही कहना है कि हमारे जो 12 लोग बाहर हैं, उनको मौका दीजिए। ...**(व्यवधान)**... वे लोग अन्दर आकर ...**(व्यवधान)**...

† **جناب ندیم الحق: سر، مجھے بھی یہی کہنا ہے کہ ہمارے جو 12 لوگ باہر ہیں، ان کو موقع دیجیئے۔۔۔(مداخلت)۔۔۔**  
وہ لوگ اندر آکر ...**(مداخلت)۔۔۔**

**श्री उपसभापति** : प्लीज़ ...**(व्यवधान)**... माननीय अबीर रंजन बिस्वास जी। ...**(व्यवधान)**... माननीय अबीर रंजन बिस्वास जी, speak on the subject. ...**(Interruptions)**...

**एक माननीय सदस्य** : सर, कैबिनेट मंत्री नहीं बैठे हैं। ...**(व्यवधान)**...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, where is the Minister?

MR. DEPUTY CHAIRMAN: She is there. ...**(Interruptions)**... The concerned Minister is there. ...**(Interruptions)**... प्लीज़, आप अपनी सीट्स पर जाइए। ...**(व्यवधान)**... I will ask. ...**(Interruptions)**... प्लीज़, आप अपनी सीट्स पर जाइए। ...**(व्यवधान)**... The concerned Minister is there. ...**(Interruptions)**... माननीय मंत्री जी, आप प्लीज़ Cabinet Minister को बुलवाइए। ...**(व्यवधान)**...

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, the Cabinet Minister is on his way. ...**(Interruptions)**..

MR. DEPUTY CHAIRMAN: The House stands adjourned for 15 minutes.

*The House then adjourned at three minutes past two of the clock.*

*The House reassembled at eighteen minutes past two of the clock,*  
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We will now take up the Short Duration Discussion. ...**(Interruptions)**....

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† Transliteration in Urdu Script.

SHRI DIGVIJAYA SINGH: Sir, allow the 12 Members to come to the House. We want a discussion on Omicron. ...*(Interruptions)*....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The first speaker is Ms. Sushmita Dev. Ms. Sushmita, this is a good opportunity. You are a new Member in this House.

MS. SUSHMITA DEV: Sir, this is my humble request. It is an extremely important matter. Omicron is spreading, but equally important is the fact that 12 of our hon. Members of this House remain suspended. We all want to participate and we want them also to participate. ....*(Interruptions)*....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have to speak on the subject. ....*(Interruptions)*.... If you have to speak, you have to speak on the subject.

MS. SUSHMITA DEV: You revoke the suspension, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It was discussed in the Business Advisory Committee and that is why this has been included. ....*(Interruptions)*....

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): We respect the hon. Member's sentiment. We respect what the hon. Member has said, but she has also seen the way lady marshals were insulted in this House, were attacked in this House. The staff is serving all the Members, serving the Chair to run this House in order. After attacking them, after strangulating the marshals, all they have to do is, apologise. That is the least courtesy they can show to the staff members who are serving this House. On 13<sup>th</sup> of December, we paid homage to the security staff who laid their lives to protect the Parliament House. In the same way, this staff is also working to protect the dignity of this House. ...*(Interruptions)*... If certain Members have done wrong, have attacked the marshals, have insulted the marshals, have insulted this House, the least the nation expect is that they apologize. If they apologize, we will be very benevolent towards the Members. ...*(Interruptions)*... But, if they expect that they will attack the marshals, will insult the lady marshals, and then also they have a right to come back, I think, it is completely irregular.

...(Interruptions)... It is quite unfortunate that senior Members of the Opposition are not willing to repent for the acts of their colleagues. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Ms. Sushmita Dev, are you participating in this discussion? ...(Interruptions)... Are you participating in this discussion? ...(Interruptions)... You are in your seat that is why I am asking you. ...(Interruptions)... Hon. Members, please go back to your respective seats. ...(Interruptions)... Ms. Sushmita is in her seat. ...(Interruptions)... If you want to speak, please go back to your seat. ...(Interruptions)...

SHRI SUKHENDU SEKHAR RAY (West Bengal): The Government should tender apology in the House. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have called the name of Ms. Sushmita Dev. And, she is in her seat. Let her speak. ...(Interruptions)...

MS. SUSHMITA DEV: Sir, the suspension of the twelve hon. Members of this House is totally undemocratic and illegal. We request that their suspension should be revoked. ...(Interruptions)... They should be allowed to participate in the discussion. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No; no. You are supposed to speak on the Short Duration Discussion on COVID-19. ...(Interruptions)...

MS. SUSHMITA DEV: Sir, this is very important. ...(Interruptions)... It is my humble request. ...(Interruptions)... Please revoke the suspension of twelve hon. Members. ...(Interruptions)... Let them also participate in this. ...(Interruptions)... They will also...(Interruptions)...

SHRI PIYUSH GOYAL: Sir, the Government is willing to consider their request. ...(Interruptions)... But, they have to apologize for the acts of attacking lady marshals, for the way they have behaved with the people who are providing security and protecting this House. ...(Interruptions)... How can they expect that they will attack and then expect them to serve this House? ...(Interruptions)... People had given up their lives on 13<sup>th</sup> December. ...(Interruptions)... We paid homage to them. ...(Interruptions)... They gave up their lives for this *sanctum sanctorum* only for the Members of Parliament. ...(Interruptions)... The Opposition has insulted them and



attacked them and had tried to strangulate them. ...(*Interruptions*)... It is a matter of shame that they are not even willing to repent for their actions. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): If you all go back to your seats, I can allow the Leader of the Opposition to speak. ...(*Interruptions*)...

SHRI TIRUCHI SIVA (TAMIL NADU): How can he mislead the House? ...(*Interruptions*)...

**श्री मल्लिकार्जुन खरगे:** सर, ...(*व्यवधान*)... एक मिनट ...(*व्यवधान*)... मैं आपसे गुज़ारिश करूँगा कि लीडर ऑफ दि हाउस...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You all go to your seats, please. ...(*Interruptions*)... There has to be order in the House. Only then you can speak. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: Yes, may be. But what the House says is that it is not recorded. Don't tell lessons to us. ...(*Interruptions*)... सर, हम आपको पहले से रिक्वेस्ट कर रहे हैं कि हमने जो गुनाह नहीं किया, उन्होंने उसका इल्ज़ाम लगाया है। ...(*व्यवधान*)... इसीलिए ...(*व्यवधान*)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** नहीं, नहीं। ...(*व्यवधान*)... Mr. LoP, we are discussing the Short Duration Discussion on COVID-19. ...(*Interruptions*)... It is a very important subject. ...(*Interruptions*)... This was demanded by the Opposition and the Ruling Party both to have a Short Duration Discussion on COVID-19. ...(*Interruptions*)... The situation is very bad. ...(*Interruptions*)... So, we have to discuss this subject. ...(*Interruptions*)... I have called Ms. Sushmita Dev. ...(*Interruptions*)... You can speak, if you want to speak on this subject. ...(*Interruptions*)... Otherwise, I will call the next speaker. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: Sir, please listen to me. ...(*Interruptions*)... देखिए, यह 11 तारीख की घटना अलग है, दस तारीख की अलग है, लेकिन वे बार-बार जो allegations लगा रहे हैं, उनमें वे यहां पर दस तारीख की घटना के बारे में बोल रहे हैं। ...(*व्यवधान*)... आपने तो 11 तारीख की घटना के ऊपर शिक्षा दी, लेकिन 11 तारीख की घटना में कोई महिला नहीं थी ...(*व्यवधान*)... और जो मेम्बर्स हैं, इस bulletin में उनका नाम नहीं था। ...(*व्यवधान*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Have you finished? ...(*Interruptions*)... I will now call the Leader of the House. ...(*Interruptions*)...

**श्री पीयूष गोयल:** सर, ये गुमराह कर रहे हैं। ...**(व्यवधान)**... इन्हें जानकारी नहीं है। ...**(व्यवधान)**... ये देश और इस सदन को गुमराह कर रहे हैं। ...**(व्यवधान)**... 11 तारीख की घटनाओं के ऊपर यह कार्रवाई की गई है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Nothing except this will go on record. ...**(Interruptions)**...

**श्री पीयूष गोयल :** यह 11 तारीख की घटना है और उसकी रिकॉर्डिंग है। ...**(व्यवधान)**... हमारे माननीय सदस्य ने वीडियो रिकॉर्डिंग ली और उस रिकॉर्डिंग को यूट्यूब पर डाला। ...**(व्यवधान)**... उसमें यह साफ दर्शाता है कि महिला मार्शल के ऊपर ...**(व्यवधान)**... महिला मार्शल को पुश किया गया, मेल मार्शल को strangulate करने की कोशिश की गई। ...**(व्यवधान)**... यह 11 तारीख की घटना है और इसके लिए आपको माफी माँगनी होगी। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, the next speaker is Shri Md. Nadimul Haque. ..**(Interruptions)**.. Will you speak?

**श्री मो. नदीमुल हक:** सर, आपने मुझे ओमिक्रॉन पर बोलने का मौका दिया है, इसके लिए आपका बहुत-बहुत शुक्रिया। ...**(व्यवधान)**... सर, यह बहुत बड़ा वायरस है। ...**(व्यवधान)**... यह वायरस हर जगह फैल रहा है, पूरे देश में फैल रहा है। ...**(व्यवधान)**... मैं आपसे रिक्वेस्ट करूँगा कि जैसे यह फैल रहा है, वैसे हमारे 12 मेम्बर्स बाहर बैठे हुए हैं। ...**(व्यवधान)**...

† **جناب محمد ندیم الحق:** سر، آپ نے مجھے اومیکران پر بولنے کا موقع دیا، اس کے لیے آپ کا بہت بہت شکریہ۔۔۔ (مداخلت)۔۔۔ سر، یہ بہت بڑا وائرس ہے۔۔۔ (مداخلت)۔۔۔ یہ وائرس ہر جگہ پھیل رہا ہے، پورے دیش میں پھیل رہا ہے۔۔۔ (مداخلت)۔۔۔ میں آپ سے ریکویسٹ کرونگا کہ جیسے یہ پھیل رہا ہے، ویسے ہمارے 12 ممبر باہر بیٹھے ہوئے ہیں۔۔۔ (مداخلت)۔۔۔

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no; you began with the Omicron issue but now you are...**(Interruptions)**.. Now I will call the next speaker. ...**(Interruptions)**..

**श्री मो. नदीमुल हक :** उनको भी यहाँ पर बुलाया जाए। ...**(व्यवधान)**.. वे भी इस डिस्कशन में हिस्सा लेना चाहते हैं। ...**(व्यवधान)**... उनको इसमें हिस्सा लेने का मौका दिया जाए। ...**(व्यवधान)**...

† Transliteration in Urdu Script.

† جناب محمد ندیم الحق: ان کو بھی یہاں پر بلایا جائے۔۔۔(مداخلت)۔۔۔ وہ بھی اس ڈسکشن میں حصہ لینا چاہتے ہیں۔۔۔(مداخلت)۔۔۔ ان کو اس میں حصہ لینے کا موقع دیا جائے۔۔۔(مداخلت)۔۔۔

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Abir Ranjan Biswas, will you speak? ..(*Interruptions*)..

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I thank you for allowing me to speak, but the House should be in order first. Sir, I request you to please have the House in order. ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your own Member is objecting. You go to your seats. The House cannot be in order when you are in the Well. ..(*Interruptions*).. The hon. Member is objecting that since you all are here, he is not able to speak on Covid-19. He is not able to speak on Covid-19 because you all are here. ..(*Interruptions*).. Your own Opposition Member is objecting to your behaviour here. This is not good. Go to your seats. ..(*Interruptions*)..

SHRI ABIR RANJAN BISWAS: Sir, it is a very important issue. Surely, I would like to speak on this. It is most important. It is of grave concern not only to the nation but also the world over, more than 70 countries have been affected. ..(*Interruptions*).. India is the world's largest democracy and it is equally concerning that in this grandest temple of democracy, we have 12 Members who are being denied their rights. ... (*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no; that has nothing to do with this subject. ..(*Interruptions*)..

SHRI ABIR RANJAN BISWAS: Please bring them back, Sir. We need them. Without them, how can this House run, Sir? ..(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri G.K. Vasani ...(*Interruptions*)..

SHRI G.K. VASANI (Tamil Nadu): Sir, there is a health emergency in the country. There is a life threat for the people because of Omicron in the country. I request the

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† Transliteration in Urdu Script.

Opposition parties, it is a very important subject. We have lost a lot of people in many States because of Covid-19. ..(*Interruptions*).. This is the time when we have to stand together and see that the Government again helps the people in recovering from Omicron. ..(*Interruptions*)..

To start with, I would like to congratulate the Government and the Prime Minister for doing an efficient work and vaccinating 134 crores people and above. But, unfortunately, the virus nature is creating a constant threat today in the country with new mutations persistently evolving. ..(*Interruptions*).. To battle this transforming virus, we should be together and we as a nation need to move promptly and rapidly. We all understand that the efficacy rates of vaccines are bound to reduce due to scientific reasons and changing conditions. ..(*Interruptions*).. The Ministry of Health and Family Welfare has more responsibility today in guiding and managing various aspects of Covid-19. There is a need for cohesiveness in the country today. ..(*Interruptions*).. Both the States and the Central Government should be together and help the people in the country to see that they get rid of this Omicron. To begin with, the Centre and the States need to strictly adhere to rigorous screening with all international arrivals. I would request our friends in the Opposition to be more responsible. People have died. I think the Government and the Opposition should come together. ..(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): He is your colleague. Listen to him. Go to your seats and listen to him. ..(*Interruptions*)..

SHRI G.K. VASAN: This is the only platform where we can discuss and deliberate and find a solution to the emergency which is there in the country. I request my friends in the Opposition to be together with the Central Government. ..(*Interruptions*).. Sir, today, I would like to make six recommendations to the Government. ...(*Interruptions*)... Number one, all decision-making concerning the Omicron crisis should be based on scientific evidence and expert recommendation, not on the bureaucratic management system alone. ...(*Interruptions*)...The good part is that we are not in March, 2020 when we knew nothing about Covid-19. ...(*Interruptions*)...Today, Sir, we have reasonable knowledge of 'Do's and Don'ts' about Covid. ...(*Interruptions*)...

As our hon. Members are aware, lab studies show that we need boosters today to help the people come out of Covid. ...(*Interruptions*)... I have come to know through medical experts that booster dose might not fully protect against the

new variant. ...*(Interruptions)*... But, fortunately, Sir, it represents our best chance of keeping people out of hospitals and medical emergency. ...*(Interruptions)*... Today, more than 60 countries are into the booster doses. ...*(Interruptions)*... I would request the hon. Minister to kindly inform us about the plans and preparedness for the booster dose. ...*(Interruptions)*...

Sir, I am not a medical expert but what I have learnt from Covid-19, I have the following suggestions to make to the Government. ...*(Interruptions)*...

Our labs at present are not fully equipped to identify the new strain of the virus. ...*(Interruptions)*... So, we need to close this shortcoming. ...*(Interruptions)*... There is a specific PCR kit to identify this strain. ...*(Interruptions)*... The Government needs to stock these kits for any possible emergency use. ...*(Interruptions)*... Only a few global manufacturers have kits that can identify Covid-19 positivity irrespective of strains. ...*(Interruptions)*... We need to reach out to them sooner than later. ...*(Interruptions)*... Our Government should also try to develop indigenous technology in this. ...*(Interruptions)*... Vaccines are costly while antibody tests are cheaper. ...*(Interruptions)*... Therefore, we need to identify frontline workers and people who need a third booster dose while the Government should encourage antibody tests to identify those who genuinely need the booster doses. ...*(Interruptions)*...

Sir, to conclude, I would like to say that continued emphasis on mask and other Covid-appropriate behaviour should be a must. ...*(Interruptions)*... The political parties and leaders can set an example and keep social gatherings and mega rallies to a minimum. ...*(Interruptions)*... We should turn to digital media. ...*(Interruptions)*...

To conclude, Sir, as soon as possible, before the new mutation picks up, we have to ensure that first and second doses are fully administered in a speedy way than being done in the country at present. ...*(Interruptions)*... At the same time, booster doses need to be administered. ...*(Interruptions)*...

With these suggestions, Sir, I would say that the need of the hour is medical emergency in the country, and the people of the country should adhere to the Covid norms so that we escape ourselves from it. ...*(Interruptions)*... Sir, both the Government and the Opposition Members should save their life. ...*(Interruptions)*... They should be here tomorrow to speak in the House. ...*(Interruptions)*... They should be alive tomorrow here to speak in the House. ...*(Interruptions)*... For that, they should deal with the Government. ...*(Interruptions)*... All of us should be alive. ...*(Interruptions)*... So, kindly follow the Covid norms. ...*(Interruptions)*... Thank you, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): So, the Short Duration Discussion is initiated by Shri G.K. Vasan. ...*(Interruptions)*...Now, we will start the discussion. The first speaker will be Shri Shiv Pratap Shukla. ...*(Interruptions)*...

**श्री शिव प्रताप शुक्ल** (उत्तर प्रदेश) : महोदय, आपने मुझे इस महत्वपूर्ण चर्चा में भाग लेने के लिए अनुमति प्रदान की, इसके लिए मैं आपको धन्यवाद देता हूँ। ...*(व्यवधान)*... मान्यवर, हम सब ओमिक्रॉन पर चर्चा कर रहे हैं और \* ...*(व्यवधान)*...

मान्यवर, मुझे लगता है कि संसद के लिए इससे बड़ा\* और कुछ नहीं हो सकता है, जो संसद चलने ही नहीं दे रही है। इस नाते\* पूरे लोकतंत्र को खतरा पैदा हो गया है।...*(व्यवधान)*... इन\* को शांत करने के लिए आप भी बैठे हुए हैं, उसके बावजूद भी ये शांत नहीं हो रहे हैं। मान्यवर, वर्ष 2020 की शुरुआत में संपूर्ण विश्व एक वायरस की चपेट में आ गया था। उस वायरस पर तब यह चर्चा चली कि कोरोना की दवा क्या है? ...*(व्यवधान)*... उस वायरस से पूरा विश्व परेशान हो गया था। उसका परिणाम यह हुआ कि यहां पर सरकार ने दो-दो वैक्सीन्स डेवलप कीं।...*(व्यवधान)*... सरकार द्वारा दो वैक्सीन्स डेवलप करने के बाद भारत की 134 करोड़ की आबादी में से अधिकांश का वैक्सीनेशन कर दिया गया। ...*(व्यवधान)*... कुछ लोग यह भी कहा करते थे कि यह तो मोदी वैक्सीन है, यह तो भाजपा की वैक्सीन है। जो लोग यह बात कहते थे, उन्होंने भी अपनी जान बचाने के लिए मोदी वैक्सीन को लगवाया, भाजपा की वैक्सीन को लगवाया।

इनमें भाजपा का खून नहीं है, वे तो कहीं और से लेकर आए थे, लेकिन वैक्सीन से उन्होंने अपनी जान बचा ली। ...*(व्यवधान)*...

मान्यवर, हम ओमिक्रॉन पर चर्चा कर रहे हैं। आज स्थिति यह है कि एक बार फिर एक नया वायरस धीरे-धीरे अपने पांव फैला रहा है।...*(व्यवधान)*...WHO ने इस नए वेरिएंट का नाम ओमिक्रॉन दिया। WHO के द्वारा दिए गए इस ओमिक्रॉन नाम के आधार पर इसकी चर्चा पूरे विश्व में इतनी फैली कि कोविड खत्म हो गया और अब यह एक नए वेरिएंट के रूप में आ गया है, अब क्या होगा? ...*(व्यवधान)*...

उपसभाध्यक्ष महोदय, 26 नवंबर, 2021 को WHO के 'Technical Advisory Group on SARS-CoV-2 Virus Evolution' की सलाह पर वेरिएंट को एक प्रकार की चिंता नामित की, जिसका नाम ओमिक्रॉन रखा गया।...*(व्यवधान)*...यह वेरिएंट सबसे पहले दक्षिण अफ्रीका में पाया गया। उसके बाद बेल्जियम, हाँग काँग, बोत्सवाना और इज़राइल समेत भारत में भी इस नए वेरिएंट के मामले सामने आने लगे हैं।...*(व्यवधान)*... अभी ब्रिटेन में ओमिक्रॉन वायरस से विश्व की सबसे पहली मौत हुई है, इस नाते सतर्कता बहुत जरूरी है।...*(व्यवधान)*... जैसे आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में हम लोगों ने कोविड पर विजय पाई, वैसे ही अगर भारत में यह स्थिति आई, तो निश्चित रूप से हमारा यह विश्वास है, देश का यह विश्वास है कि

\*Expunged as ordered by the Chair.

मोदी है, तो सब कुछ संभव है, मोदी है, तो यह वायरस भी हमारा कुछ नहीं बिगाड़ पाएगा।...**(व्यवधान)**... इस नाते निश्चित रूप से यह देश इस वायरस को भी पूरे तौर पर समाप्त कर देगा। यह जो नया वायरस आ गया है, इसके लिए क्या करें,\* ...**(व्यवधान)**...

मान्यवर, माननीय नरेन्द्र मोदी जी की सरकार ने भारत में ओमिक्रॉन से बचाव के लिए RT-PCR टेस्ट तेज कर दिए हैं।...**(व्यवधान)**... विदेश से भारत आने वाले सभी यात्रियों को एयर सुविधा पोर्टल पर अपने RT-PCR की नेगेटिव रिपोर्ट अपलोड करनी होगी।...**(व्यवधान)**... यात्रा के 14 दिन पहले तक का विस्तृत ब्यौरा अपने

आवेदन में लिखना होगा।...**(व्यवधान)**... स्वास्थ्य मंत्रालय के मुताबिक ऐसे जोखिम वाले देशों की लिस्ट भी अब दोबारा से संशोधित की गई है, जहां से आने वाले यात्रियों के कोरोना प्रोटोकॉल पर ज्यादा ध्यान दिया जाएगा और सरकार भी इस पर ध्यान देगी।...**(व्यवधान)**... मान्यवर, Omicron variant काफी तेजी से फैलता है, मगर इसके लक्षण बाकी variants की तुलना में हल्के हैं। ...**(व्यवधान)**... जैसा पहले था कि इतनी मृत्यु हो जाती थी, ऐसा नहीं है, यह हल्का है। ऐसा होने का भी कारण है। एक स्टडी की मानें, तो वायरस अपने आपको इंसानों जैसा लुक देने की कोशिश कर रहा है। ...**(व्यवधान)**... ऐसा mutation के कारण होता है। रिसर्च के अनुसार mutation के दौरान इसने किसी और वायरस, शायद सर्दी वाले वायरस के जेनेटिक मैटीरियल का कुछ हिस्सा ले लिया। ...**(व्यवधान)**... कैम्ब्रिज के वेंकी सौंदर्यराजन की अगुवाई में हुई स्टडी के अनुसार, यह mutation किसी ऐसी कोशिका में हुआ जो SARS-CoV-2 और आम सर्दी वाले वायरस, दोनों को होस्ट कर सकती है। ...**(व्यवधान)**... उस होस्ट को बनाकर इसका नाम Omicron दिया गया है। इस mutation का क्या मतलब क्या है? इस पर डिस्कशन हुआ कि आखिरकार इस mutation का क्या मतलब होता है। ...**(व्यवधान)**... रिसर्च के मुताबिक यह वायरस तेजी से फैल सकता है, लेकिन बीमारी हल्की होगी या फिर asymptomatic लक्षण रहेंगे। Omicron की खासियतें इशारा करती हैं कि यह वायरस recombination का नतीजा है, जो कि अलग-अलग वायरसों के एक ही होस्ट सेल में interact करने से हो जाता है। ...**(व्यवधान)**... इसी दौरान इसकी कॉपी बनती रहती है और कॉपियां बनने के नाते यह अपने आप parent virus का genetic material बन जाता है। ...**(व्यवधान)**... स्टडी के अनुसार, Omicron का mutation ऐसे किसी व्यक्ति में हुआ होगा जो दोनों pathogen से संक्रमित था। ...**(व्यवधान)**... इस नाते इसने एक रूप से दूसरे वायरस की genetic sequencing पकड़ ली और इसी के चलते Omicron की genetic sequencing पहले के रूपों से मेल नहीं खा रही है। ...**(व्यवधान)**... इस नाते कोविड के जो पहले प्रकार थे, इसकी स्थिति उससे भी अधिक थी। इसके संक्रमण से हुए कोविड के लक्षण वायरस के पिछले variant से अब धीरे-धीरे मैच कर गए हैं। ...**(व्यवधान)**... यही genetic sequencing कई बार ऐसे कोरोना वायरस HCoV-229E में बार-बार नज़र आती है जो आम सर्दी देता है। ...**(व्यवधान)**... सौंदर्यराजन जी के अनुसार, ऐसी ही genetic sequencing AIDS देने वाले HIV वायरस में भी दिखती है। AIDS और HIV virus में जैसी genetic sequencing है, उसी प्रकार की इसमें भी नज़र आती है। ...**(व्यवधान)**... दक्षिण अफ्रीकी वैज्ञानिकों ने पहले इशारा

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\* Expunged as ordered by the Chair.

किया था कि Omicron शायद ऐसे इंसानों के शरीर में पनपा, जिनका इम्यून सिस्टम HIV या इम्यून सिस्टम को कमजोर करने वाली किसी अन्य बीमारी से पीड़ित था। ...**(व्यवधान)**... ये भी वैसे ही शांत हो जाएंगे, जैसे हमारे देश में हमारे इलाज के बाद यह ओमिक्रॉन शांत हो जाएगा। ...**(व्यवधान)**... वहीं दक्षिण अफ्रीका में कोरोना वायरस के नए variant की चपेट में आने वाले मरीजों का इलाज करने वाले डॉक्टरों ने भी यह कहा कि इसके लक्षण बहुत मामूली होते हैं। ...**(व्यवधान)**... इस नाते भारत सरकार पूरी एहतियात तो बरत रही है, लेकिन वह इस पर भी सतर्क है कि बहुत अधिक deaths या casualties न हों। ...**(व्यवधान)**... समाचार एजेंसी Reuters की रिपोर्ट के अनुसार, दक्षिण अफ्रीका मेडिकल असोसिएशन के प्रमुख डा. एंजेलिक कोएट्जी ने बताया कि डेल्टा वेरिएंट से हाल के समय में जिन मरीजों का इलाज हुआ था, उनमें गंध या स्वाद नहीं आने जैसी शिकायत थी। कोविड के समय में गंध या स्वाद आदि न आने की शिकायत की स्थिति थी। ...**(व्यवधान)**... इसमें बदन दर्द और सिर दर्द की शिकायत होती है। उन्होंने बताया कि इसमें बहुत अधिक थकान होती है और बदन दर्द होता है। जिन लोगों में यह पाया गया, उन्होंने ऐसी शिकायतें की थीं। मैंने अभी कहा कि 18 नवम्बर के बाद सात मरीज पूरे विश्व में देखे गए थे और धीरे-धीरे उनकी संख्या बढ़ती गई। ...**(व्यवधान)**... इनके लक्षण कोरोना वायरस के डेल्टा वेरिएंट से अलग थे। अधिकांश लोगों में वायरल बुखार के मामूली लक्षण थे, लेकिन लोगों ने बदन दर्द और सिर दर्द की शिकायत अधिक की है। ...**(व्यवधान)**...

उपसभाध्यक्ष महोदय, कोरोना वायरस महामारी का संकट एक बार फिर दुनिया के सामने मंडराने लगा है। इसका जो नया वेरिएंट ओमिक्रॉन सामने आया है, इसके कारण संक्रमण तेजी से बढ़े हैं। ...**(व्यवधान)**... भारत में दूसरी जानलेवा लहर का कारण बनने वाले कोरोना के डेल्टा वेरिएंट ...**(व्यवधान)**... जो इसके पहले डेल्टा वेरिएंट कोरोना में था, उससे भी ज्यादा खतरनाक इसे माना जा रहा है। ...**(व्यवधान)**... इसे ज्यादा बढ़ने के चक्कर में खतरनाक माना जा रहा है, क्योंकि वह ज्यादा फैलेगा। ...**(व्यवधान)**... हालांकि इस वेरिएंट के बारे में वैज्ञानिक अभी तक कुछ स्पष्ट नहीं कर पाए हैं। ...**(व्यवधान)**... इतनी बात जरूर सामने आई है कि यह अभी और बढ़ेगा। ...**(व्यवधान)**... इस वेरिएंट में लगभग 32 म्यूटेशन देखे गए हैं। ...**(व्यवधान)**... ओमिक्रॉन वेरिएंट यानी B.1.1.529 सबसे पहले दक्षिण अफ्रीका में सामने आया था। इसके बाद से यह दुनिया भर के कई देशों में पहुंच चुका है। ...**(व्यवधान)**... भारत में भी अब इसके मामले सामने आ गए हैं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Don't do that. ...*(Interruptions)*... Go to your seats. ...*(Interruptions)*...

**श्री शिव प्रताप शुक्ल:** मान्यवर, जब हम इसके लक्षणों पर विचार करते हैं, तो ...**(व्यवधान)**... इसके लक्षण क्या हैं? ...**(व्यवधान)**... ओमिक्रॉन से पीड़ित मरीजों के गले में खराश सबसे ज्यादा देखने को मिली है। ...**(व्यवधान)**... इसके साथ ही वायरस के इस वेरिएंट में पीड़ित लोगों को ज्यादा थकान महसूस होती है। ...**(व्यवधान)**... हालांकि कोरोना के दूसरे वेरिएंट की तरह इस वेरिएंट से पीड़ित लोगों की स्वाद और सूंघने की शक्ति नहीं जाती है। ...**(व्यवधान)**... इसमें ऑक्सीजन लेवल भी बहुत ज्यादा नहीं गिरता है। ...**(व्यवधान)**... ओमिक्रॉन के खतरे से निपटने



के लिए भारत सरकार ने already गाइडलाइन्स जारी कर दी हैं। ...**(व्यवधान)**... इन गाइडलाइन्स का पालन करना जरूरी है। इसमें ज्यादातर वही बातें हैं, जिनको हम जानते हैं और उनका पालन पहले भी किया जा चुका है। ...**(व्यवधान)**... इसमें सबसे जरूरी है कि अगर वैक्सीन नहीं लगवाई है, जैसे अगर इन लोगों ने वैक्सीन न लगवाई हो, तो मोदी वैक्सीन या भाजपा की वैक्सीन लगवा लें, तो सबसे अच्छा यह होगा कि उससे बचाव हो जाएगा। ...**(व्यवधान)**... अगर वैक्सीन की एक डोज़ लग चुकी है, तो तुरंत दूसरी डोज़ भी लगवा लीजिए, ताकि पूरे तौर पर सुरक्षित रह सकें। ...**(व्यवधान)**... आप मास्क पर खास ध्यान दीजिए। ...**(व्यवधान)**... सोशल डिस्टेंसिंग का पालन करिए। इस तरह से नहीं, जैसे खड़े हो। ...**(व्यवधान)**... साथ ही साथ थोड़ी-थोड़ी देर में हाथ धोते रहें या सैनिटाइज़र का इस्तेमाल करें। ...**(व्यवधान)**...

मान्यवर, हम लोगों को इससे बचने के लिए - भले ही खतरा न हो, फिर भी बचाव करना चाहिए। ...**(व्यवधान)**... भारत में सबसे अधिक मामले महाराष्ट्र में मिले हैं। ...**(व्यवधान)**... अब तक महाराष्ट्र में 18 मामले मिले हैं, राजस्थान में 9 मामले मिले हैं, कर्णाटक में तीन मामले मिले हैं, केरल में एक मामला मिला है, गुजरात में तीन मामले मिले हैं, दिल्ली में दो मामले मिले हैं, आंध्र प्रदेश में एक मामला मिला है और चंडीगढ़ में एक मामला मिला है। इस प्रकार से भारत में ओमिक्रॉन के जो केसेज़ हैं, उन केसेज़ को पूरी तरह से स्टडी करना है। ...**(व्यवधान)**... मैं दीदी को इसलिए बता रहा हूँ कि आप सतर्क हो जाइए। ...**(व्यवधान)**... 26 नवम्बर, 2021 को, WHO ने WHO के Technical Advisory Group on Sars-CoV-2 Virus Evolution (TAG-VE) की सलाह पर वेरिएंट B.1.1.1.529 को चिंता का एक प्रकार नामित किया, जिसका नाम ओमिक्रॉन रखा गया। ...**(व्यवधान)**... यह भी अभी तक स्पष्ट नहीं है कि डेल्टा सहित अन्य प्रकारों की तुलना में ओमिक्रॉन कितना पारगम्य है। उदाहरण के लिए यह एक व्यक्ति से दूसरे व्यक्ति में अधिक आसानी से फैलता है। ...**(व्यवधान)**...

मान्यवर, प्रारम्भिक साक्ष्य से यह पता चलता है कि चिंता के अन्य प्रकारों की तुलना में ओमिक्रॉन के साथ पुनः संक्रमण का जोखिम बढ़ सकता है। इस नाते, जो सतर्कता हमने पहले बताई है, जिस प्रकार से भारत सरकार बता रही है कि हमें क्या बचाव करने की जरूरत है। ...**(व्यवधान)**... उनको लेकर हमें पूर्ण तौर पर सतर्क रहने की जरूरत है। ...**(व्यवधान)**...

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) :** आप लोग अपनी सीट पर जाकर बोलिए। ...**(व्यवधान)**... मैं आपको सुनूंगा। ...**(व्यवधान)**... आप लोग अपनी सीट पर जाकर बोलिए। ...**(व्यवधान)**... I will listen to you. ...*(Interruptions)*...

**श्री शिव प्रताप शुक्ल :** यानी जिन लोगों को कोविड-19 हुआ था। ...**(व्यवधान)**... वे ओमिक्रॉन से संक्रमित हो सकते हैं, इस नाते भी इससे बचाव की जरूरत है। ...**(व्यवधान)**... लेकिन इस पर अभी बहुत कम और सीमित जानकारी है। ...**(व्यवधान)**...

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) :** आप लोग अपनी सीट पर जाकर बोलिए। ...**(व्यवधान)**... मैं आपको सुनूंगा। ...**(व्यवधान)**... मैं आपको सुनूंगा। ...**(व्यवधान)**...

**श्री शिव प्रताप शुक्ल** : महोदय, डब्ल्यू.एच.ओ. तकनीकी भागीदारों के साथ काम कर रहा है..(व्यवधान)..ताकि टीकों सहित हमारे मौजूदा प्रतिपादों पर इस प्रकार के संभावित प्रभाव को समझा जा सके।..(व्यवधान).. गंभीर बीमारी है और मृत्यु को कम करने के लिए टीके महत्वपूर्ण हैं। ..(व्यवधान)..इसमें प्रमुख परिसंचारी संस्करण डेल्टा शामिल है। ..(व्यवधान)..वर्तमान टीके गंभीर बीमारी और मृत्यु के खिलाफ प्रभावी रहते हैं।..(व्यवधान)..मतलब भारत में जो तीन टीके हैं..(व्यवधान).. उन तीनों की स्थिति यह है कि उनका प्रभाव इस पर भी हो सकता है। ..(व्यवधान)..इसको लगवाने से..(व्यवधान)..जिन लोगों ने टीका नहीं लगवाया हो..(व्यवधान)..उनको निश्चित रूप से पहला और दूसरा टीका लगवा लेना चाहिए। ..(व्यवधान).. वे जिस प्रकार से उस समय, ..(व्यवधान).. कोरोना के समय में अपना बचाव करते थे..(व्यवधान)..हमको आज भी उस बचाव को एहतियात के तौर पर बरतने की आवश्यकता है। ..(व्यवधान)..

मान्यवर, आज ओमिक्रॉन पर जो चर्चा हुई..(व्यवधान)..वह इस नाते हो गई कि भारत सरकार इस तरह से सतर्क है कि उसे अपने लोगों को इसके लिए प्रशिक्षित करना है, उन्हें पहले से तैयार कर दिया जाए और उस तैयारी के आधार पर ही लोग सतर्क रहें।..(व्यवधान)..मान्यवर, यह विषय उसी सतर्कता के साथ आया, ..(व्यवधान).. लेकिन विपक्ष ओमिक्रॉन पर चर्चा नहीं चाहता है। ..(व्यवधान)..विपक्ष नहीं चाहता है कि ओमिक्रॉन पर चर्चा हो। ..(व्यवधान).. सर, इनको Short Duration Discussion में भाग लेना चाहिए,..(व्यवधान)..इनको अपना पक्ष रखना चाहिए, ..(व्यवधान).. इनको अपने विषय रखने चाहिए..(व्यवधान)..लेकिन वे इस नाते भाग रहे हैं, क्योंकि फिर वे सरकार के सारे प्रयासों को किस प्रकार से कह सकेंगे कि नहीं, सरकार ने कुछ किया ही नहीं? ..(व्यवधान)..सरकार सब कुछ करती है, लेकिन इनकी नज़र में इसलिए कुछ नहीं आता है, क्योंकि इन्हें पूरे सदन को डिस्टर्ब करना है। ..(व्यवधान)..सदन को डिस्टर्ब करने के नाम पर ये सरकार को भी कहेंगे।..(व्यवधान)..इस नाते निश्चित रूप से ..(व्यवधान)..इस ओमिक्रॉन पर जो बहस हुई है..(व्यवधान).. मैं तो इनको भी आमंत्रित करता हूं कि आपको इस बहस में भाग लेना चाहिए और भाग लेकर अपने विचार रखने चाहिए। ..(व्यवधान)..आपको अपने विचार रखकर ..(व्यवधान)..हम लोगों के साथ सहयोगी बनना चाहिए। ..(व्यवधान).. सरकार के प्रयासों की सराहना करनी चाहिए..(व्यवधान)..लेकिन ये सरकार के प्रयासों की सराहना करने के लिए क्यों कहेंगे? ..(व्यवधान)..देखिए, शिवसेना नाच रही है।..(व्यवधान)..शिवसेना नाच रही है..(व्यवधान)..अब हम क्या करें? जबकि हमने सुना है कि 18 केसेज़ शिवसेना शासित महाराष्ट्र राज्य में ही हैं।..(व्यवधान)..मान्यवर, ऐसी स्थिति में ओमिक्रॉन पर चर्चा बहुत ही जरूरी है। ..(व्यवधान)..इस जरूरत के आधार पर सदन में सभी को इस पर चर्चा करनी चाहिए। ..(व्यवधान)..हम लोगों को भी चर्चा करनी चाहिए, ..(व्यवधान).. इन लोगों को भी चर्चा करनी चाहिए। ..(व्यवधान).. सभी लोग मिलकर चर्चा करें,..(व्यवधान)..इससे बचाव के लिए चर्चा करें। अगर आवश्यक हो तो सरकार से अनुरोध करें।..(व्यवधान)..सरकार से अनुरोध करने के साथ ही साथ..(व्यवधान)..

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता)** : शिव प्रताप शुक्ल जी, आप समाप्त कीजिए।

श्री शिव प्रताप शुक्ल : ये बार-बार यह विषय उठा रहे हैं..(व्यवधान)..इनको माफ़ी भी मांगनी चाहिए। ..(व्यवधान)..

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : अब आप समाप्त कीजिए। ..(व्यवधान)..

श्री शिव प्रताप शुक्ल : उपसभाध्यक्ष जी, मैं इस विषय पर हो रही चर्चा में अपनी बात समाप्त करता हूँ, आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Dr. Kanimozhi NVN Somu. ...(*Interruptions*)...

DR. KANIMOZHI NVN SOMU (TAMIL NADU): Respected Sir, please revoke the suspension of 12 Members. ...(*Interruptions*)... It is as important as Covid situation. ...(*Interruptions*)... It is important to have these 12 Members...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri A. Navaneethakrishnan. ...(*Interruptions*)...

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, this issue is very, very important. ...(*Interruptions*)... Sir, the discussion on Omicron is very, very important. ...(*Interruptions*).. My brothers and sisters, kindly listen to me. ...(*Interruptions*).... Please listen to me. ...(*Interruptions*)... Please listen to me. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The hon. Member is making an appeal to you. ...(*Interruptions*)... Maintain order in the House and listen to him. ...(*Interruptions*)...

SHRI A. NAVANEETHAKRISHNAN: You cannot deny me my right to speak. ...(*Interruptions*)...My right to speak is being denied by you. ...(*Interruptions*)...Please... (*Interruptions*)... Our Central Government headed by hon. Prime Minister is doing very good work and taking all steps. ...(*Interruptions*)... It is doing everything to save the Indian people. ...(*Interruptions*)... In Tamil, there is a saying, \* "A life without disease is a wealthy life", which means that health is wealth. ...(*Interruptions*)... No, no. ...(*Interruptions*)... Our Prime Minister has

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\* English translation of the original speech delivered in Tamil.

been waging an all-out war to protect India. ...*(Interruptions)*... India has become world pharmacy only because of the efforts of our hon. Prime Minister. ...*(Interruptions)*... What you are doing is undemocratic. ...*(Interruptions)*... You are not allowing me. ...*(Interruptions)*... But you want to uphold democratic rights. ...*(Interruptions)*... That is not correct. ...*(Interruptions)*... I am sorry. ...*(Interruptions)*... Now, in India, only because of the efforts made by the hon. Prime Minister, a very good healthcare system is in place. ...*(Interruptions)*... Under the Constitution, the Right to Life is guaranteed. ...*(Interruptions)*... Whether the right to health is a Fundamental Right or not is an academic question. ...*(Interruptions)*... But because of the effective steps taken by the hon. Prime Minister, a robust and very good healthcare system is in place. ...*(Interruptions)*.. Each and every individual is being protected by our Prime Minister. ...*(Interruptions)*... Our Prime Minister is guarding the lives of the Indian people like *Lord Maduraiveeran*, like *Lord Ayyanar*. ...*(Interruptions)*... He is protecting all people like *Lord Maduraiveeran* and *Lord Ayyanar*. ...*(Interruptions)*... What you are doing is not good. ...*(Interruptions)*... So, I thank you and the hon. Prime Minister.

**श्री राम नाथ ठाकुर** (बिहार) : उपसभाध्यक्ष महोदय, आपने मुझे इस अल्पकालिक चर्चा में शामिल होने के लिए आमंत्रित किया, उसके लिए मैं आपको धन्यवाद देता हूँ। ...**(व्यवधान)**... हम सब जानते हैं कि कोरोना काल में कई लोगों की इस बीमारी से मृत्यु हुई। उनके प्रति मैं और मेरा दल श्रद्धांजलि अर्पित करता है और मृतकों के परिवारों के प्रति संवेदना प्रकट करता है।...**(व्यवधान)**...

महोदय, कोरोना महामारी के बारे में मैं यहां चार-पांच मुद्दे रखना चाहूंगा। हमारे बिहार में करीब 9 करोड़ 2 लाख लोगों का टीकाकरण हो चुका है। ...**(व्यवधान)**... अब ओमिक्रॉन नाम का नया वेरिएंट आया है, मैं कहना चाहता हूँ कि डॉक्टरों को इस पर शोध करना चाहिए और इससे बचाव की व्यवस्था करनी चाहिए।...**(व्यवधान)**... जो लोग कोरोना महामारी से मरे हैं, बिहार सरकार ने उनके परिवार वालों को चार-चार लाख रुपए देने का काम किया है, जबकि दिल्ली सरकार 50,000 रुपए देने के बारे में अभी सोच ही रही है और अन्य राज्य भी इस पर सोच रहे हैं। ...**(व्यवधान)**...

महोदय, मैं निवेदन करना चाहता हूँ कि हमें डॉक्टरों, नर्सों और पैरामैडिकल स्टाफ को अधिक से अधिक संख्या में इस महामारी से रोकथाम के कार्यों में लगाना चाहिए और इसके जल्दी इलाज की व्यवस्था होनी चाहिए। ...**(व्यवधान)**... बिहार में प्रतिदिन दो लाख लोगों का टीकाकरण किया जा रहा है।...**(व्यवधान)**... मैं लोगों से अपील करता हूँ कि ज्यादा से ज्यादा संख्या में आकर वे टीका लगवाएं। इसके साथ ही डॉक्टरों, नर्सों और पैरामैडिकल कर्मियों की संख्या को बढ़ाया जाए।

हमारे बिहार राज्य में 16 मैडिकल कॉलेज चल रहे हैं और 11 निर्माणाधीन हैं। इस बीमारी में लोगों को इसके बचाव और रोकथाम के बारे में शिक्षण देना चाहिए तथा उन्हें जागरूक करना

चाहिए, जिससे भविष्य में हम इससे निजात पा सकें। मैं निवेदन करना चाहता हूँ कि इस विषय पर पूरे सदन को विचार करना चाहिए।

**3.00 P.M.**

केन्द्र सरकार इसमें आगे बढ़ कर काम कर रही है। ...**(व्यवधान)**...

महोदय, इस अल्पकालिक चर्चा में सम्मिलित होने के लिए हम आपके प्रति बहुत-बहुत कृतज्ञता ज्ञापित करते हैं ...**(व्यवधान)**... और शुभकामना व्यक्त करते हैं कि इस बीमारी को दूर भगाने के लिए हम सबको मिल कर इससे निजात पाने के लिए काम करना चाहिए। ...**(व्यवधान)**... धन्यवाद।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** धन्यवाद, राम नाथ ठाकुर जी। The next speaker is Prof. Manoj Kumar Jha.

**प्रो. मनोज कुमार झा (बिहार) :** माननीय उपसभाध्यक्ष महोदय, बहुत खुशी की बात है कि सदन इसी वर्ष दूसरी बार कोरोना के बारे में चर्चा कर रहा है। इतिहास से निकल करके, विज्ञापनबाजी से निकल करके कम से कम कुछ concrete चर्चा हुई। लेकिन महत्वपूर्ण यह है कि ऐसे विशद विषय पर मैं समझता हूँ कि सत्ता पक्ष का विशाल हृदय होना चाहिए। आप suspension वापस लीजिए, सब शामिल होंगे, ...**(व्यवधान)**... मैं समझता हूँ कि संसद की गरिमा को बरकरार रखना हम सबका दायित्व है। ...**(व्यवधान)**...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** मनोज जी, वह आप बाद में कर लीजिएगा। हम आपको सुनना चाहते हैं, आप विषय पर बोलिए।

**प्रो. मनोज कुमार झा :** मैं उसी पर आ रहा हूँ।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** हम आपको सुनना चाहते हैं। जो विषय यहां चर्चा में नहीं है, उस पर आपको नहीं बोलना है। आप विषय पर बोलिए, हम आपको सुनना चाहते हैं।

**प्रो. मनोज कुमार झा :** माननीय उपसभाध्यक्ष महोदय, मैं आपका protection चाहता हूँ। ऐसा कभी नहीं हुआ है, किसी भी सदस्य ने गरिमा को तार-तार नहीं किया है। अगर 'my way or highway' से संसदीय लोकतंत्र चलेगा, तो हममें से किसी के हक में...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** यह विषय नहीं है।

**प्रो. मनोज कुमार झा :** निलंबन वापस हो और कोरोना पर विशद चर्चा हो।

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) :** प्रो. झा, यह चर्चा का विषय नहीं है। विषय कोविड-19 है, आप इस पर बोलिए। आप ओमिक्रॉन पर बोलिए। अगर आप नहीं बोलना चाहते हैं, तो मैं दूसरे स्पीकर को बुला लेता हूँ।

**प्रो. मनोज कुमार झा :** एक मिनट। माननीय उपसभाध्यक्ष महोदय, भाजपा के हमारे वरिष्ठ सदस्य, शिव प्रताप शुक्ल जी जब बोल रहे थे, तो उन्होंने\* सर, क्या यह शब्दावली उचित है? इसी शब्दावली से आक्रोश होता है। मैं समझता हूँ कि हम सबको साझा मिल कर निलंबन वापस लेना चाहिए और संसद की गरिमा को ...

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) :** प्रो. झा, आप विषय पर नहीं बोल रहे हैं, मैं दूसरे स्पीकर को बुलाता हूँ। सुशील कुमार गुप्ता जी।

**श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) :** उपसभाध्यक्ष महोदय, मैं आपसे पूछना चाहता हूँ कि क्या \* इतना ताकतवर हो गया है कि इसने \* 12 सदस्य बाहर बैठे हैं, परन्तु ...

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) :** सुशील कुमार गुप्ता जी, चर्चा का विषय कोविड-19 है। यह चर्चा का विषय नहीं है, चर्चा का विषय कोविड-19 है। आप subject पर बोलिए, आप विषय पर बोलिए।

**श्री सुशील कुमार गुप्ता :** सर, मैं आपसे बात कर रहा हूँ। मैं कोविड-19 पर बात कर रहा हूँ, आप मुझे permission दें। मैं यह पूछ रहा हूँ कि सत्ता के गलियारे से निकल कर ...

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) :** अगर आप subject पर नहीं बोलना चाहते हैं, विषय पर नहीं बोलना चाहते हैं, तो ठीक है, मैं दूसरे स्पीकर को बुला लेता हूँ। ...**(व्यवधान)**...

**श्री सुशील कुमार गुप्ता :** सर, क्या आप कोविड-19 पर चर्चा नहीं चाहते?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Syed Zafar Islam. ...**(Interruptions)**... यह रिकॉर्ड पर नहीं जाएगा। ...**(व्यवधान)**...

SHRI SYED ZAFAR ISLAM (Uttar Pradesh): Sir, thank you very much for giving me this opportunity. ...**(Interruptions)**... I am also thankful to my leaders and my leadership for having given me this opportunity to speak on a very important subject. ...**(Interruptions)**... It is not only important for us. ...**(Interruptions)**... It is important for the society because we are talking about something which is a menace for the

\* Expunged as ordered by the Chair.

society. ...*(Interruptions)*... It is not exclusively for BJP or for the Ruling Party or the Opposition parties. ...*(Interruptions)*... I am sure they must understand that this is an important issue. ...*(Interruptions)*... We are discussing about Covid-19, we are discussing about Omicron. ...*(Interruptions)*... This is a new variant and we must appreciate that the Government is sensitive about it and that is why we are discussing about the issue. ...*(Interruptions)*... Are we discussing about us? ...*(Interruptions)*... No, we are not discussing about us. ...*(Interruptions)*... We are discussing about the society, we are discussing about our nation. ...*(Interruptions)*... This is something which is going to impact every citizen of this country and that is why the Government is sensitive. ...*(Interruptions)*... The Government has raised this issue so that you can participate, you can protect your own people whom you represent. ...*(Interruptions)*... Those representatives must protect their people but you are not sincere and sensitive. ...*(Interruptions)*...

Sir, I would take this opportunity to highlight a few issues. ...*(Interruptions)*... I can only request the Opposition parties. ...*(Interruptions)*... Sushmitaji, it is going to impact all of us. ...*(Interruptions)*... Not only you, not only me; the society. ...*(Interruptions)*... We are discussing....*(Interruptions)*... We are discussing about the society. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please address the Chair. ...*(Interruptions)*...

SHRI SYED ZAFAR ISLAM: We are discussing about the society. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Zafar, please address the Chair, not the Members. ...*(Interruptions)*... Please address the Chair. ...*(Interruptions)*... No; no, there cannot be any verbal duel. ...*(Interruptions)*... You please address the Chair. ...*(Interruptions)*... You address the Chair, not the Members. ...*(Interruptions)*... Please go to your seat. ...*(Interruptions)*...

SHRI SYED ZAFAR ISLAM: Sir, all I would want to say ...*(Interruptions)*... All I would want to say...*(Interruptions)*... All I would want to say, Sir, is that India, under the leadership of the hon. Prime Minister, has been able to successfully tackle Covid-19. ...*(Interruptions)*... We have seen phase I; we have seen phase II. ...*(Interruptions)*... We have successfully been able to tackle it because we have the leadership of the hon. Prime Minister. ...*(Interruptions)*... They are feeling secure today. ...*(Interruptions)*... That's why they are not concerned because they are

feeling secured as they have been vaccinated. ...*(Interruptions)*... I think, they must understand what is important for the society. ...*(Interruptions)*... This is very important for the society. ...*(Interruptions)*... This is an important issue. We must discuss this because it is going to impact every citizen of this country. ...*(Interruptions)*... And, who should be more responsible? ...*(Interruptions)*... The Opposition should be more responsible. ...*(Interruptions)*... They are the one who should ask us to discuss this issue. ...*(Interruptions)*... But, they are not showing any sincerity. ...*(Interruptions)*... This suggests that the Opposition is really not concerned about the society. ...*(Interruptions)*... They are more concerned about the politics; they are more concerned about the issues which are not relevant. ...*(Interruptions)*... But, they want to discuss only those issues. ...*(Interruptions)*... They must discuss the issues which are relevant for the society, for the people of this great country. ...*(Interruptions)*... But, they are not concerned about them. ...*(Interruptions)*...

Sir, with your permission, I would like to ask the Opposition Benches: Can't they behave responsibly? ...*(Interruptions)*... I am not a very senior Member of the House. ...*(Interruptions)*... I have been here only for less than a year. ...*(Interruptions)*... I have been given this opportunity to speak this time. ...*(Interruptions)*... So far, I have not been able to make my maiden speech. ...*(Interruptions)*... My maiden speech has not taken place yet. ...*(Interruptions)*... Today, I have the opportunity. ...*(Interruptions)*... It could be a maiden speech for me because I have had not got an opportunity to make my maiden speech. ...*(Interruptions)*... If I can request the Opposition Benches to, at least, show some sincerity on this issue, which is a very important issue and worth discussing for the sake of every citizen of this country. ...*(Interruptions)*... But, unfortunately, they are more interested in politics. ...*(Interruptions)*... They are more interested in their power. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will allow you. ...*(Interruptions)*... Please go to your seat. ...*(Interruptions)*...

SHRI SYED ZAFAR ISLAM: Sir, since the hon. Health Minister is here, I would like to ask...*(Interruptions)*... सर, मुझे ऐसा लगता है कि ...*(व्यवधान)*... सर, मुझे ऐसा लगता है कि Omicron जो है, उसका global impact ...*(व्यवधान)*... Phase-1 और phase-2 के बाद Omicron का impact ...*(व्यवधान)*... It is a new variant, which has started from South Africa and travelled to many other countries, more than sixty countries. ...*(Interruptions)*... We also want to know how it came to India. ...*(Interruptions)*...



Of course, its origin is South Africa. ...(*Interruptions*)... It may not be that...(*Interruptions*)... लोगों में इसका असर बहुत ज्यादा नहीं है, लेकिन फिर भी लोग इससे संक्रमित हो रहे हैं। ...(*व्यवधान*)... अगर आप globally देखें, तो इसका impact 20 परसेंट ज्यादा बढ़ गया है। ...(*व्यवधान*)... 20 परसेंट ज्यादा लोग इससे संक्रमित हो चुके हैं। ...(*व्यवधान*)... खास कर अगर आप देखें, तो यूके में 44 परसेंट जो नये केसेज़ आ रहे हैं, वे Omicron के हैं। ...(*व्यवधान*)... मतलब वहाँ कोविड का यह जो new variant आया है, उसका 44 परसेंट ...(*व्यवधान*)... जो 5 हजार लोग आज वहाँ पर कोविड से संक्रमित हैं, उनमें से 44 परसेंट Omicron के हैं। ...(*व्यवधान*)... इससे खतरा बढ़ता है। ...(*व्यवधान*)... देश को खतरा बढ़ता है। ...(*व्यवधान*)... इसलिए देश की सरकार ने इस इश्यू को यहाँ पर उठाया है कि इस पर चर्चा की जाये। ...(*व्यवधान*)... अगर इंग्लैंड में 44 परसेंट लोग इससे संक्रमित होते हैं, तो ...(*व्यवधान*)... टोटल कोविड के 44 परसेंट लोग इंडिया में भी संक्रमित हो सकते हैं। ...(*व्यवधान*)... हमने Phase-2 देखा है कि phase-2 में किस तरह से इसका impact हुआ था। I think, it is important to discuss this issue. ...(*Interruptions*)... Hon. Health Minister is sitting here. We can raise issues and hon. Health Minister can respond to those issues. ...(*Interruptions*)... This will be very useful for everyone. ...(*Interruptions*)... It will be useful not only for us or only for the Opposition parties, but for every leader because then they can go back to their respective constituencies and can preach what they would learn here. ...(*Interruptions*)... They can preach and convey to the people of their constituencies. ...(*Interruptions*)... But, they are not interested. ...(*Interruptions*)... Their interest is in power, politics, but not in people. ...(*Interruptions*)... On the contrary, our Government is more interested in people, and not other things. ...(*Interruptions*)... The primary objective of our Government is that a common man on the streets should feel safe and secure. And that can happen only if there is a sensitive Government and this Government is sensitive. ...(*Interruptions*)... That is why we are raising this issue. We have invited the Opposition parties as well to be sincere, be responsible, and discuss the issue which is going to impact the society but they are not interested. Sir, I have a very important question. ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now. ...(*Interruptions*)..

SHRI SYED ZAFAR ISLAM: Sir, this is my maiden speech and it is an important issue. Please allow me to speak. First of all, there are people who have taken single vaccine and there are people who have taken second dose of vaccine. ...(*Interruptions*).. I want to highlight and also want to understand from the hon. Health Minister whether this vaccine is working for Omicron patients as well or whether we will have some

other solution for Omicron. ...(*Interruptions*).. Secondly, हमने सुना है कि अगर फर्स्ट डोज़ ले ली...**(व्यवधान)**... 80 परसेंट आबादी secure होती है।...**(व्यवधान)**... 20 परसेंट आबादी को कहीं न कहीं डर रहता है, खतरा रहता है, क्योंकि उनको कुछ और problems होती हैं।...**(व्यवधान)**... जिन्होंने वैक्सीन लगवा ली है, वे 100 परसेंट safe and secure हैं।...**(व्यवधान)**... इसके बावजूद भी सेकंड डोज़ दी जाती है।...**(व्यवधान)**... इसमें कोई छूट न जाए।...**(व्यवधान)**... 20 परसेंट को बचाने के लिए बाकी 80 परसेंट को भी यह देनी पड़ती है।...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go to your seats. आप अपनी सीट पर जाइए, हम आपको सुनेंगे।...**(व्यवधान)**... हम आपको सुनेंगे, आपको मौका देंगे।...**(व्यवधान)**...

SHRI SYED ZAFAR ISLAM: Sir, we are discussing an important issue. The Opposition is not interested in people. The Opposition is concerned only about politics and power. ...(*Interruptions*).. It is something that works better for them. For us, what is more important is the people. That is why we are more concerned about the people; that is why we are raising this issue, which is concerning the people. ...(*Interruptions*).. As they are disturbing, they are not behaving like responsible Opposition parties. On a sensitive issue like this, an important issue like this, they must behave like responsible Opposition parties. ...(*Interruptions*).. They also represent constituencies; they also represent people; and, they are also people's representatives. They must go back and convey to the people what they get to know from the Health Minister, what the status of the Omicron is, how it is spreading in the country, how it will impact the society, what kind of initiatives the Government has taken and how we will tackle the situation. ...(*Interruptions*).. We all know, Sir, we have a Prime Minister who has been acknowledged by the global community that he has the ability to tackle a menace like Covid-19. ...(*Interruptions*).. There was the first phase, second phase and now Omicron; that is why we want to understand this from the hon. Health Minister because whatever he tells will be very useful for the society, for everyone, even the Opposition parties. ...(*Interruptions*).. But, see their behaviour. ...(*Interruptions*).. What are they doing? They are not showing any intent to understand from the hon. Health Minister what this menace is, how it is going to spread, and whether it will also impact our little children because they have not been vaccinated and if they have not been vaccinated, whether this vaccine is going to create any impact. ...(*Interruptions*).. These are very important issues. I am really surprised, -- I am a new Member of this House-- as to why the Opposition is not

interested in this important subject which is going to concern the society as a whole.  
...(Interruptions)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

SHRI SYED ZAFAR ISLAM: Sir, there are some more issues which I want to highlight.  
...(Interruptions)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your time is over. Please conclude. ...(Interruptions)..

SHRI SYED ZAFAR ISLAM: Sir, this is my maiden speech. Allow me to speak more. I am raising an issue and I think everyone should understand that it is a relevant issue. I want to understand from the hon. Health Minister whether there is a possibility of community spread. क्या यह community spread हो सकता है? ...**(व्यवधान)**... क्या इसका खतरा है? ...**(व्यवधान)**... इस खतरे को टालने के लिए क्या करना चाहिए? ...**(व्यवधान)**... इन सारी चीजों के बारे में कौन बता सकता है? ...**(व्यवधान)**... ये सारी चीजें ऑनरेबल हेल्थ मिनिस्टर बता सकते हैं और हेल्थ मिनिस्टर यहाँ पर मौजूद हैं, लेकिन अपोज़िशन के लोग इसका फायदा उठाने की बजाए politics करने में ज्यादा interested हैं।...**(व्यवधान)**... उनको लोगों से संबंधित issue में कोई interest नहीं है।...**(व्यवधान)**... उनको सिर्फ power और politics में interest है।...**(व्यवधान)**... उनको जनता की कोई चिंता नहीं है।...**(व्यवधान)**...

सर, मैं ऑनरेबल हेल्थ मिनिस्टर से जानना चाहता हूँ कि जो 18 साल से कम उम्र के बच्चे हैं, उनका vaccination नहीं हुआ है, उनको vaccinate किया जाना है।...**(व्यवधान)**... क्या हमारे बच्चे इस 'ओमिक्रॉन' से सेफ हैं? ...**(व्यवधान)**... इसकी क्या संभावनाएं हैं कि उन्हें किसी और तरीके से भी प्रोटेक्शन चाहिए और इसे किस तरह से खत्म किया जाएगा? ...**(व्यवधान)**...

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता)** : आप लोग अपनी सीट पर जाइए और बोलिए। ...**(व्यवधान)**... आपको मौका दिया गया है। ...**(व्यवधान)**... तो ठीक है, जाइए, आप कल बोलिएगा। ...**(व्यवधान)**...

**श्री सैयद जफर इस्लाम** : सर, यह सोयायटी के लिए बड़ी भारी चिंता है। ...**(व्यवधान)**... हमारी सरकार sincere है, वह अच्छे initiatives ले रही है, लेकिन Opposition benches को उनकी जानकारी लेने की ज़रा सी भी चिंता नहीं है। ...**(व्यवधान)**... यह जानकारी हाउस में ही ली जा सकती है। ...**(व्यवधान)**... इस हाउस में ही जानकारी ली जा सकती है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now.  
...(Interruptions)... Your speech will remain inconclusive. You will speak tomorrow.  
...(Interruptions)... मंत्री जी. ...(Interruptions)...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I would like to place on record. ...*(Interruptions)*... The Short Duration Discussion notice from Ms. Sushmita Dev, Shri Nadimul Haque, Shri Biswas, ये सब Opposition party के हैं। ...*(व्यवधान)*... श्री जी.के.वासन जी को छोड़कर बाकी सब Opposition party के हैं। ...*(व्यवधान)*... मैं यह कहना चाहता हूँ कि इनकी रिक्वेस्ट पर ...*(व्यवधान)*... मैं रिक्वेस्ट कर रहा हूँ। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA: Please, please. Let the Minister speak. ...*(Interruptions)*...

**श्री प्रहलाद जोशी :** इनकी रिक्वेस्ट पर हमने इस डिस्कशन को अलाउ भी किया, चर्चा भी शुरू की, फिर भी, in the important Short Duration Discussion, they don't want to participate. ...*(Interruptions)*... Even in the morning, they did not allow Question Hour. *(Interruptions)*... And, they did not allow Zero Hour. ...*(Interruptions)*... In spite of that, we are requesting them, we are appealing them. ...*(Interruptions)*... This is a very important issue. Kindly allow us to discuss. ...*(Interruptions)*...

**एक माननीय सांसद :** आप 12 लोगों को बुला लीजिए। ...*(व्यवधान)*...

**श्री प्रहलाद जोशी :** हमने 12 लोगों को बुलाने के लिए बार-बार कहा है। ...*(व्यवधान)*... जिन लोगों ने इस पार्लियामेंट की रक्षा करने के लिए, संरक्षण करने के लिए अपने प्राण त्याग दिए, उन लोगों पर हमला किया गया, आपने उन लोगों के ऊपर violent attack किया, इसलिए आपको माफी मांगनी पड़ेगी। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go back to your seats. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... Don't disturb. ...*(Interruptions)*...

**श्री प्रहलाद जोशी :** हम आपको सुनने लेने के लिए open हैं, इसलिए मैं आपसे आग्रह कर रहा हूँ कि आप चर्चा में participate कीजिए। ...*(व्यवधान)*... यह बहुत important चर्चा है। ...*(व्यवधान)*... आपने वादा किया था कि हम इसमें दो बजे से participate करेंगे। ...*(व्यवधान)*... आपने ऐसा वादा किया था, लेकिन आप उस वादे से हट रहे हैं। ...*(व्यवधान)*... मैं आग्रह करता हूँ कि आपने जो वादा किया था कि दो बजे से important चर्चा ले लीजिए, हम इसमें participate करेंगे, यह इनका ही वादा था, इसीलिए मैं फिर से आग्रह करता हूँ कि चर्चा में भाग लीजिए। ...*(व्यवधान)*... यह बहुत important subject है। ...*(व्यवधान)*... लोग जानना चाहते हैं कि हम लोग कोविड में क्या कर रहे हैं। ...*(व्यवधान)*... लोग जानना चाहते हैं कि सदन

में क्या चल रहा है, इसलिए मैं आग्रहपूर्वक कहता हूँ कि कृपया discussion में participate कीजिए। ...*(व्यवधान)*...

SHRI SUKHENDU SEKHAR RAY (WEST BENGAL): Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Yes, what is your point of order? Under what rule? ...*(Interruptions)*.. .

SHRI SUKHENDU SEKHAR RAY: Sir, it is under Rule 177 regarding Short Duration Discussion. It says that 'If the Chairman is satisfied, after calling for such information from the Member who has given notice and from the Minister as he may consider necessary, that the matter is urgent, etc., etc., then the Chairman can allow the discussion.' The Hon. Minister was speaking just now. Two minutes back, he said that 'We have decided to allow the Opposition.' ...*(Interruptions)*... Who is he to decide? ...*(Interruptions)*... Only the Chair can decide. ...*(Interruptions)*... The Minister cannot decide. ...*(Interruptions)*... The Chairman will decide. ...*(Interruptions)*... Therefore, that should be expunged. ...*(Interruptions)*... That should be expunged. ...*(Interruptions)*... That should be expunged because only the Chairman can decide. ...*(Interruptions)*... Sir, rule ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have heard you. ...*(Interruptions)*... I have heard you. ...*(Interruptions)*...

SHRI PRALHAD JOSHI: Sir, after your approval, the Chair's approval, the concerned Minister has agreed for the debate. ...*(Interruptions)*... This is what I have said ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have heard you. ...*(Interruptions)*... I have heard you. ...*(Interruptions)*... Now, the House stands adjourned to meet at 1100 hours on Thursday, the 16<sup>th</sup> December, 2021.

*The House then adjourned at nineteen minutes past three of the clock till eleven of the clock on Thursday, the 16<sup>th</sup> December, 2021.*

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